BEFORE THE NATIONAL GREEN TRIBUNAL SITTING (SZ)
AT CHENNAI
Application No.179 of 2020

P.Gengaiyan ... Petitioner

-Vs-

The District collector and & Ors. ... Respondents

INDEX TO THE TYPED SET

S.NO	DATE	DESCRIPTION	PAGE NO.
1	15.02.2022	Joint committee inspection report submitted before the Hon'ble National Green Tribunal	1 - 9
2	8.06.2005	Proceeding of the District Collector for granting quarry permission to Thiru.N.Dayalan dt:8.6.2005	10 - 12
3	15.06.2006	Proceeding of the District Collector for granting quarry permission permission to Thiru.M.Rajasekar dt:15.6.2006	13 - 14
4	20.03.2007	Proceeding of the District Collector for granting quarry permission permission to Thiru.R.Elumalai dt:20.3.2007	15 - 16
5	14.02.2008	Proceeding of the District Collector for granting quarry permission permission to Thiru.M.Vijayakumar dt:14.2.2008	17 - 19
6	22.02.2008	Proceeding of the District Collector for granting quarry permission permission to Thiru.S.Dayalan dt:22.2.2008	20 - 22
7	21.07.2008	Proceeding of the District Collector for granting quarry permission permission to Thiru.E.Barathkumar dt:21.7.2008	23 - 25
8	26.08.2008	Proceeding of the District Collector for granting quarry permission permission to Thiru. M.Vijayakumar dt:26.8.2008	26 - 27

Scanned with CamScanner

S.NO	DATE	DESCRIPTION	PAGE NO.
9	21.12.2011	Proceeding of the District Collector for granting quarry permission permission to Thiru.D.Amirtharaj dt:21.12.2011	28-31
10	18.05.2012	Proceeding of the District Collector for granting quarry permission permission to Thiru.M.Boobathy dt:18.5.2012	32-35
11	19..07.2012	Proceeding of the District Collector for granting quarry permission permission to Thiru.J.Balakrishnan dt:19.7.2012	36-38
12	30.05.2013	Proceeding of the District Collector for granting quarry permission permission to Thiru. J.Balakrishnan dt:30.5.2013	39-42
13	3.01.2014	Proceeding of the District Collector for granting quarry permission permission to Thiru. R.Kothandaraman dt:3.1.2014	43-46
14	24.02.2015	Environmental Clearance to V.K.Satishkimar Lr. No.SEIAA-TN/ F.No.2791/EC/1(a)/1665/2014 dated:24.02.2015	47-56
15	1.04.2015	Environmental Clearance to N.Prakash Lr. No.SEIAA-TN/ F.No.2884 /EC/1(a)/2016/2014 dated :1.04.2015	57-64
16	05.01.2016	Environmental Clearance to J.Ravi Lr. No.SEIAA—TN/F.No.4233/EC/1(a)/2672/2015dated:5.01.2016	65-74
17	24.01.2017	Order of the Hon'ble National Green Tribunal (SZ), Chennai in OA No. 64 / 2015(SZ)	75-78

This is to certify that the above documents are true copies of their originals.

Dated at Madras on this 21st day of February 2022.

Scanned with CamScanner

திருவள்ளூர் மாவட்ட ஆட்சியர் அவர்களின் செயல்முறைகள்
முன்னிலை: திரு.சி.தங்கசாமி, இ.ஆ.ப.

***

ந.க. 321/2005/க்யூ2 நாள்: 8.6.2005

பொருள்: கனிமங்களும், குவாரிகளும் – திருவள்ளூர் மாவட்டம் – திருவள்ளூர் வட்டம் – மாகரல் கிராமம் – பொதுப்பணித்துறை ஏரி – புல எண்.216ல் 3000 லாரி லோடுகள் சவுடுமண் எடுக்க – திரு.எல்.தயாளன் என்பவருக்கு – அனுமதி அளித்து – உத்தரவிடுதல் – குறித்து.

பார்வை:

1. திரு.எல்.தயாளன், சென்னை.71 என்பவரது விண்ணப்ப மனு நாள்.2.3.2005.
2. இவ்வலுவலக கடித ந.க.321/2005/க்யூ2. நாள்.2.3.2005.
3. செயற்பொறியாளர், பொதுப்பணித்துறை, குசஸ்தலையார் வடிநிலக்கோட்டம், திருவள்ளூர் கடித எண்.ஜெடி1/எப்/1917/மைன்ஸ்/300எம்/2005, நாள்.21.3.2005.
4. வட்டாட்சியர், திருவள்ளூர் அறிக்கை ந.க.எண்.2860/2005/அ1.நாள்.24.3.2005.
5. வருவாய்கோட்ட அலுவலர், திருவள்ளூர் அறிக்கை ந.க.1808/2005/அ1.நாள்.8.4.2005.
6. உதவியாளர் நிலை வருவாய் ஆய்வர் (கனிமம்) திருவள்ளூர் புலத்தணிக்கை அறிக்கை நாள்.1.6.2005.

...

ஆணை:-

சென்னை.71, ஆவடி, பருத்திப்பட்டு, தர்மராஜா கோயில் தெரு, எண்.27/34 என்ற முகவரியில் வசிக்கும் திரு.எல்.தயாளன் என்பவர், திருவள்ளூர் வட்டம், மாகரல் கிராமம், பொதுப்பணித்துறை ஏரி, புல எண்.216ல், 3000 லாரி லோடுகள் சவுடுமண் எடுக்க அனுமதி வழங்க கோரி விண்ணப்பித்துள்ளார்.

..2

Scanned with CamScanner

செயற்பொறியாளர், பொதுப்பணித்துறை, கொசஸ்தலையார் வடிநிலக்கோட்டம், திருவள்ளூர் அவர்களது தொழில்நுட்ப அறிக்கையில், சில நிபந்தனைகளின் பேரில், திருவள்ளூர் வட்டம், மாகரல் கிராமம், பொதுப்பணித்துறை ஏரி, புல எண்.216ல், 170மீ நீளம், 100மீ அகலம் என்ற அளவில் 1மீ ஆழத்திற்கு மிகாமல், 3000 லாரி லோடுகள் சவுடு மண் எடுக்க மனுதாரர் திரு.என்.தயாளன் என்பவருக்கு அனுமதி வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

வட்டாட்சியர் மற்றும் வருவாய்கோட்ட அலுவலர், திருவள்ளூர் ஆகியோர் தங்களது அறிக்கைகளில், மனுதாரர் திரு.என்.தயாளன் என்பவர் சவுடு மண் எடுக்க அனுமதி கோரும், திருவள்ளூர் வட்டம், மாகரல் கிராமம், புல எண்.216ல் உள்ள நிலம் 'மாகரல் ஏரி' என கிராம கணக்குகளில் வகைபாடு செய்யப்பட்டுள்ளது எனவும், இதன் மொத்த விஸ்தீரணம் 63.80.0 ஹெக்டேர் எனவும், இந்த ஏரியில் தற்போது நீர் தேக்கம் ஏதுமில்லை எனவும், வறண்டே காணப்படுகிறது எனவும், ஏரி தற்போது சமதரையாக அமைந்துள்ளது எனவும், இதில் உயர் மற்றும் தாழ்வு மின் அழுத்த கம்பிகள் ஏதும் செல்லவில்லை எனவும், புராதன சின்னங்களோ, கட்டுமானங்களோ ஏதுமில்லை எனவும் எனவே தமிழ்நாடு சிறுகனிம விதிகளுக்குட்பட்டு, பிரஸ்தாப புலத்தின் கரைகளுக்கு பாதிப்பு நேரா வகையிலும், வரவு கால்வாய்களுக்கு பாதிப்பு இல்லாமலும், தாங்கலில் உள்ள நீரை விவசாயத்திற்கு பயன்படுத்தும் கால்வாய்கள் எந்த விதத்திலும் பாதகம் ஏற்படாத வகையிலும் உரிய நிபந்தனைகள் விதித்து மனுதாரருக்கு 3000 லாரி லோடுகள் சவுடு மண் எடுக்க அனுமதி வழங்கலாம் என பரிந்துரை செய்துள்ளனர்.

உதவியாளர் நிலை வருவாய் ஆய்வர் (கனிமம்), திருவள்ளூர் அவர்களது புலத்தணிக்கை குறிப்பில், மனுதாரர் திரு.என்.தயாளன் என்பவர் சவுடு மண் எடுக்க அனுமதி கோரும் திருவள்ளூர் வட்டம், மாகரல் கிராமம், பொதுப்பணித்துறை ஏரி, புல எண்.216 'மாகரல் ஏரி' என கிராம கணக்கில் தாக்கலாகியுள்ளது

Scanned with CamScanner

எனவும், இதன் மொத்த விஸ்தீரணம் 63.80.0 ஹெக்டேர்கள் எனவும், இதில் பொலப்பனிக்கரையேரியால் மனுதாரருக்கு சவுடுமண் எடுக்க புலப்படத்தில் குறித்துக்காட்டியுள்ள பகுதி மேடாகவும் போதிய அளவு சவுடுமண் நிறைந்த பகுதியாகவும் காணப்படுகிறது எனவும், இப்பகுதியில் புராதன சின்னங்களோ, கட்டுமானங்களோ, குடியிருப்புகளோ, உயர்ந்த மற்றும் தாழ்ந்த அழுத்தமுள்ள மின்கம்பங்களோ, மின்கம்பி செல்லும் பாதைகளோ எதுவும் இல்லை எனவும், சவுடுமண் குவாரி செய்த வாகனங்கள் மூலம் வெளியில் எடுத்துச்செல்ல பாதை வசதி உள்ளது எனவும், எனவே பொலப்பனிக்கரையேரியால் புலப்படத்தில் குறித்துக்காட்டியுள்ளவாறு, 170மீ நீளம், 100மீ அகலம் என்ற அளவில் 1மீ ஆழத்திற்கு மிகாமல், பொலப்பனிக்கரை நிபந்தனைகள் மற்றும் கனிமவள விதிகளுக்கு உட்பட்டு, ஏரிக்கரைக்கு எவ்வித பாதிப்பும் ஏற்படாத வகையில், கனிமத்திற்குண்டான உரிமைவரியை செலுத்தி, 3000 லாரி லோடுகள் சவுடுமண் எடுக்க மனுதாரருக்கு அனுமதி வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

எனவே, திருவள்ளூர் வட்டம், மாகரல் கிராமம், பொலப்பனிக்கரை ஏரி, புல எண்.216ல், பொலப்பனிக்கரையேரியால் புலப்படத்தில் குறித்துக்காட்டியுள்ளவாறு 170மீ நீளம், 100மீ அகலம் என்ற அளவில் 1மீ ஆழத்திற்கு மிகாமல், 1959ம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதி 12ன் கீழ், கனிமத்திற்குண்டான உரிமை வரியை செலுத்தி, 3000 லாரி லோடுகள் சவுடுமண் எடுக்க இரண்டு மாத காலத்திற்கு (08.6.2005 முதல் 07.8.2005 வரை) திரு.என்.தயாளன் என்பவருக்கு அனுமதி அளித்து இதன் மூலம் உத்தரவிடப்படுகிறது.

மாவட்ட ஆட்சியர்,
திருவள்ளூர்.

பெறுநர்

திரு.என்.தயாளன்,
எண்.27/34, தர்மராஜா கோயில் தெரு,
பருத்திப்பட்டு, ஆவடி, சென்னை.71

நகல்: செயற்பொறியாளர் (பொ.ப.து)
கொசஸ்தலையாறு வடிநிலகோட்டம்,
திருவள்ளூர்

" வருவாய் கோட்ட அலுவலர், திருத்தணி

" வட்டாட்சியர், திருவள்ளூர்.

திருவள்ளூர் மாவட்ட ஆட்சியர் அவர்களின் செயல்முறைகள்
முன்னிலை. திரு. ரண்வீர் பிரசாத், இ.ஆ.ப.

ந.க. எண். 354/2006/க்யூ2 நாள். 15.06.2006

பொருள். கனிமங்களும்,குவாரிகளும் – திருவள்ளூர் மாவட்டம் – திருவள்ளூர் வட்டம்– மாகரல் கிராமம் – பொதுப்பணித்துறை ஏரி–புல எண் 216 ல்– 3000 லாரி லோடுகள் சவுடுமண் திரு. எம். ராஜசேகர் என்பவருக்கு – அனுமதி அளித்து – உத்திரவிடுதல் – குறித்து.

பார்வை.
1. திரு. எம். ராஜசேகர் என்பவரது விண்ணப்ப மனு நாள்.13.03.2006.
2. இவ்வலுவலக கடித ந.க.354/2006/க்யூ2. நாள். 14.3.2006.
3. செயற்பொறியாளர், பொதுப்பணித்துறை, குசஸ்தலையார் வடிநிலக்கோட்டம்,திருவள்ளூர் கடித எண். ஜெடிஓ1/ எப் 1917/ 236எ/ 2006 நாள். 20.4.2006.
4. வட்டாட்சியர், திருவள்ளூர் கடித எண். 7562/2006/அ1 நாள். 22.4.2006.
5. வருவாய்கோட்ட அலுவலர், திருவள்ளூர் கடித எண்.1744/ 2006/அ1/ நாள்.19.5.2006.
6. உதவி இயக்குநர்(கனிமம்), திருவள்ளூர் புலத்தணிக்கை அறிக்கை நாள். 30.5.2006.

****

உத்திரவு

திருநின்றவூர் கிராமம், முருகேச நகர், 2வது குறுக்கு தெரு, எண். 154/1 என்ற முகவரியில் வசிக்கும் திரு. எம். ராஜசேகர் என்பவர், திருவள்ளூர் வட்டம், மாகரல் கிராமம், பொதுப்பணித்துறை ஏரி புல எண்.216ல், 3000 லாரி லோடுகள் சவுடு மண் எடுக்க அனுமதி கோரி பார்வை 1ல் கண்ட மனுவில் விண்ணப்பித்துள்ளார்.

மேற்படி பொருள் தொடர்பாக, பார்வை 3ல் கண்ட செயற்பொறியாளர், பொதுப்பணித்துறை, குசஸ்தலையார் வடிநிலக்கோட்டம், திருவள்ளூர் அவர்களது தொழில்நுட்ப அறிக்கையில், சில நிபந்தகைளின் கீழ் திருவள்ளூர் வட்டம், கிராமம், பொதுப்பணித் துறை ஏரி புல எண். 216ல், 170மீ நீளம் 100மீ அகலம் என்ற அளவில் 1மீ ஆழத்திற்கு மிகாமல், 3000 லாரி லோடுகள் சவுடுமண் குவாரி செய்ய மனுதாரர் திரு. எம். ராஜசேகர் என்பவருக்கு அனுமதி வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

மேலும், பார்வை 4 மற்றும் 5ல் கண்ட வருவாய்கோட்ட அலுவலர் மற்றும் வட்டாட்சியர், திருவள்ளூர் ஆகியோர்களது அறிக்கைகளில், மனுதாரர் சவுடுமண் எடுக்க அனுமதி கோரும் திருவள்ளூர் வட்டம், மாகரல் கிராமம், புல எண்.216 கிராம கணக்குகளில் பொதுப்பணித்துறை ஏரி என தாக்கல் செய்யப்பட்டுள்ளது எனவும், இதன் மொத்த விஸ்தீரணம் 63.80 ஏர்ஸ் எனவும், மேற்படி ஏரியில் ஆங்காங்கே அரசால் அனுமதி அளிக்கப்பட்டு சவுடுமண் எடுக்கப்பட்ட பள்ளங்கள் உள்ளன எனவும், பொதுப்பணித்துறை இள நிலை பொறியாளர், சுட்டிக்காட்டியுள்ள உத்தேச பரப்பு வரைபடத்தில் தெற்கே 30மீ தொலைவில் குறைந்த மின் அழுத்த

Scanned with CamScanner

கம்பி செல்கிறது எனவும், பிரஸ்தாப புலத்தில் மனுதாரர் அனுமதி கோரும் பகுதியில் உயர் மற்றும் தாழ்வு மின் அழுத்த கம்பங்கள் ஏதுமில்லை எனவும், புராதான சின்னங்களோ, விலை உயர்ந்த மரங்களோ ஏதுமில்லை எனவும், ஏரியின் கரை 10 அடி உயரம் உள்ளது எனவும், பிரஸ்தாப ஏரியில் ஏற்கெனவே சவுடுமண் எடுக்க அனுமதி வழங்கப்பட்டுள்ளதின் அடிப்படையிலும், பொதுப்பணித்துறையின் இசைவு பெறப்பட்டுள்ள உள்ளமையால், மனுதாரர் பாதைக்காக 10 அடி அகலத்திற்கு வெட்டப்படும் கரையை சீர்செய்ய உறுதிமொழி பெற்று மேற்படி பிரஸ்தாப புலம் 216 பொதுப்பணித்துறை ஏரியில், தமிழ்நாடு சிறுகனிம விதிகளுக்குட்பட்டு பொதுப்பணித்துறையினர் வரைபடத்தில் குறிப்பிட்டு காட்டியுள்ள இடத்தில் மனுதாரர் திரு. எம். ராஜசேகர் என்பவருக்கு 3000 லாரி லோடுகள் சவுடுமண் எடுக்க அனுமதி வழங்கலாம் என பரிந்துரை செய்துள்ளனர்.

பார்வை 6ல் கண்ட உதவி இயக்குநர்(கனிமம்), திருவள்ளூர் அவர்களது புலத்தணிக்கை அறிக்கையில், மனுதாரர் சவுடுமண் எடுக்க அனுமதி கோரும், திருவள்ளூர் வட்டம், மாகரல் கிராமம், பொதுப்பணித்துறை ஏரி, புல எண். 216ல், பொதுப்பணித்துறையினரால் சவுடுமண் எடுக்க பரிந்துரைக்கப்பட்ட பகுதியில் போதிய அளவு சவுடுமண் நிறைந்துள்ளதாக காணப்படுகிறது எனவும், மேற்படி பகுதியில் உயர்ந்த/ தாழ்ந்த அழுத்தமுள்ள மின்கம்பங்களோ,கட்டுமானங்களோ ஏதுமில்லை எனவும், பாதை வசதி உள்ளது எனவும் எனவே, மேற்படி பகுதியில் 1959 ஆம் ஆண்டு தமிழ்நாடு சிறுவகை கனிம சலுகை விதி 12ன் கீழ், கனிமத்திற்குண்டான உரிம வரியை வசூலித்துக்கொண்டு 3000 லாரி லோடுகள் சவுடுமண் எடுக்க மனுதாரருக்கு அனுமதி வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

எனவே மேற்படி அறிக்கைகளின் அடிப்படையில், திருவள்ளூர் வட்டம், மாகரல் கிராமம்,பொதுப்பணித்துறை ஏரி புல எண். 216ல், பொதுப்பணித்துறையினரால் புலப்படத்தில் குறித்துக்காட்டியுள்ளவாறு 170மீ நீளம், 100மீ அகலம் என்ற அளவில் 1 மீஆழத்திற்கு மிகாமல், பொதுப்பணித்துறை நிபந்தனைகள் மற்றும் கனிமவள விதிகளுக்குட்பட்டு, ஏரியின் கரை மற்றும் மதகுகளுக்கு எவ்வித பாதிப்பும் ஏற்படாத வகையில், 1959 ஆம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதி 12ன் கீழ், கனிமத்திற்குண்டான உரிம வரித்தொகையினை செலுத்தி, 3000 லாரி லோடுகள் சவுடுமண் எடுக்க 3 மாத காலத்திற்கு (15.6.2006 முதல் 14.9.2006) வரை, திரு. எம்.ராஜசேகர் என்பவருக்கு அனுமதி அளித்து இதன் மூலம் உத்திரவிடப்படுகிறது.

மாவட்ட ஆட்சியர்.
திருவள்ளூர்.

பெறுநர்
திரு. எம்.ராஜசேகர்,
154/1, 2வது குறுக்கு தெரு,
முருகேச நகர்,
திருநின்றவூர்
1.செயற்பொறிாளர்(பொ.ப.து)
குசஸ்தலையார் வடிநிலக்கோட்டம்,
திருவள்ளூர்.
2.வருவாய்கோட்ட அலுவலர்,திருவள்ளூர்
3. வட்டாட்சியர், திருவள்ளூர்.

15/6/2006. 15/6/06 15/6/06

அனுப்பப்பட்டது
17/6/06

திருவள்ளூர் மாவட்ட ஆட்சியர் அவர்களின் செயல்முறைகள்
முன்னிலை. திரு. ரன்வீர் பிரசாத், இ.ஆ.ப.

ந.க. எண்.978/2006/கனிமம்–2

நாள். .03.2007

பொருள். கனிமங்களும்,குவாரிகளும் – திருவள்ளூர் மாவட்டம் மற்றும் வட்டம் – மாகரல் கிராமம் – பொதுப்பணித்துறை ஏரி – புல எண். 216 ல் – 3000 லாரி லோடுகள் சவுடுமண் குவாரி செய்ய திரு. ஆர்.ஏழுமலை என்பவருக்கு – அனுமதி அளித்து – உத்திரவிடுதல் – குறித்து.

படிக்க : சம்மந்தப்பட்ட கட்டுகள்.

******

உத்திரவு:–

சென்னை–71, பருத்திப்பட்டு, பழைய எண். 14, புதிய எண். 20 பி.கே. தெரு என்ற முகவரியில் வசிக்கும் திரு. ஆர். ஏழுமலை என்பவர், திருவள்ளூர் வட்டம், மாகரல் கிராமம், புல எண். 216, பொதுப்பணித்துறை ஏரியில் 3000 லாரி லோடுகள் சவுடு மண் எடுக்க அனுமதி வழங்க கோரியுள்ளார்.

மனுதாரர் கோரிக்கை தொடர்பாக, செயற்பொறியாளர், பொதுப்பணித்துறை, குசஸ்தலையார் வடிநிலக்கோட்டம், திருவள்ளூர் அவர்களது தொழில்நுட்ப அறிக்கையில், சில நிபந்தனைகளின் கீழ், 160மீ நீளம், 106மீ அகலம் என்ற அளவில் 1மீ ஆழத்திற்கு மிகாமல், 3000 லாரி லோடுகள் சவுடு மண் குவாரி செய்ய திரு. ஆர். ஏழுமலை என்பவருக்கு அனுமதி வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

மேலும், வருவாய்கோட்ட அலுவலர் மற்றும் வட்டாட்சியர், திருவள்ளூர் ஆகியோர்களது அறிக்கைகளில், மனுதாரர் திரு. ஆர். ஏழுமலை என்பவர் குவாரி செய்ய அனுமதி கோரும், திருவள்ளூர் வட்டம், மாகரல் கிராமம், புல எண். 216 கிராம கணக்குகளில் பொதுப்பணித்துறைக்கு சொந்தமான மாகரல் ஏரி என வகைபாடு செய்யப்பட்டுள்ளது எனவும், இதில் 160மீ நீளம், 106மீ அகலம் என்ற பரப்பில், 3000 லாரி லோடுகள் எடுக்க பொதுப்பணித்துறையினர் பரிந்துரை செய்துள்ளனர் எனவும், பிரஸ்தாப புலம் சமதரையாகவும், மேடுபள்ளங்கள் ஏதுமின்றியும், விழல் செடிகள் நிறைந்தும் காணப்படுகிறது எனவும், இப்புலத்தில் உயர் மற்றும் தாழ்வு மின் அழுத்த கம்பங்கள் ஏதும் செல்லவில்லை எனவும், புரதான சின்னங்களோ, கோயில், கிணறு மற்றும் கட்டிடங்கள் ஏதுமில்லை எனவும், ஏரியில் மண் எடுத்து வெளியில் செல்ல பாதை வசதி உள்ளதெனவும் தெரிவித்துள்ளனர். எனவே, தமிழ்நாடு சிறுகனிம விதிகளுக்குட்பட்டு பிரஸ்தாப புலத்தில் ஏரியின் கரைகளுக்கு பாதிப்பு நேரா வகையிலும், வரவுக்கால்களுக்கு பாதிப்பு இல்லாமலும் தாங்கலில் உள்ள நீரை விவசாயத்திற்கு பயன்படுத்தும் கால்வாய்கள் எந்த விதத்திலும் பாதகம் ஏற்படாத வகையிலும், பொதுப்பணித்துறையினர் அனுமதித்து வரையறுக்கப்பட்ட நில அளவு பகுதிக்குள் 160மீ நீளம், 106மீ அகலத்தில், 1மீ ஆழத்திற்கு மட்டுமே சவுடுமண் எடுக்க உரிய நிபந்தனைகள் விதித்து மனுதாரருக்கு 3000 லாரி லோடுகள் சவுடுமண் எடுக்க அனுமதி வழங்கலாம் என பரிந்துரை செய்துள்ளனர்.

மேலும், உதவி இயக்குநர்(கனிமம்), திருவள்ளூர் அவர்களது புலத்தணிக்கை அறிக்கையில், மனுதாரர் திரு. ஆர். ஏழுமலை என்பவர் குவாரி செய்ய அனுமதி கோரும், திருவள்ளூர் வட்டம், மாகரல் கிராமம், புல எண். 216ல் பொதுப்பணித்துறையினரால் பரிந்துரைக்கப்பட்ட பகுதி மேடாகவும், நீர் வற்றியும், சவுடுமண் நிறைந்ததாகவும் காணப்படுகிறது

Scanned with CamScanner

எனவும், மேற்படி பரிந்துரைக்கப்பட்ட பகுதியிலிருந்து சவுடுமண் குவாரி செய்து பரிந்துரைக்கப்பட்ட பகுதியின் வட–மேற்கு பகுதியில் எடுத்துச் செல்ல பாதை வசதி உள்ளது எனவும், இப்பகுதியில் புராதன சின்னங்களோ கட்டுமானங்களோ, குடியிருப்புக்களோ, தொலைபேசி மற்றும் உயர்ந்த, தாழ்ந்த மின் அழுத்த கம்பங்களோ ஏதுமில்லை எனவும், எனவே செயற்பொறியாளர், பொதுப்பணித்துறை, குசஸ்தலையார் வடிநிலக்கோட்டம், திருவள்ளூர் அவர்களால் புலப்படத்தில் குறித்துக்காட்டியுள்ளவாறு 160மீ நீளம், 106மீ அகலம் என்ற அளவில் 1மீ ஆழத்திற்கு மிகாமல், 3000 லாரி லோடுகள் சவுடு மண் குவாரி செய்ய திரு. ஆர். ஏழுமலை என்பவருக்கு 1959 ஆம் ஆண்டு தமிழ்நாடு சிறுவகை கனிமச்சலுகை விதி 12ன் கீழ் கனிமத்திற்குண்டான உரிம வரியை வசூலித்துக் கொண்டு அனுமதி வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

எனவே, மேற்படி அறிக்கைகளின் அடிப்படையில், திருவள்ளூர் வட்டம், மாகரல் கிராமம், புல எண். 216ல், செயற்பொறியாளர் பொதுப்பணித்துறை, குசஸ்தலையார் வடிநிலக்கோட்டம், திருவள்ளூர் அவர்களால் புலப்படத்தில் குறித்துக்காட்டியுள்ளவாறு , 160மீ நீளம், 106மீ அகலம் என்ற அளவில் 1மீ ஆழத்திற்கு மிகாமல், 1959 ஆம் ஆண்டு தமிழ்நாடு சிறுவகை கனிமச்சலுகை விதி 12ன் கீழ், கனிமத்திற்குண்டான உரிம வரியை வசூலித்துக்கொண்டு, பொதுப்பணித்துறை நிபந்தனைகள் மற்றும் கனிம விதிகளுக்குட்பட்டு 3000 லாரி லோடுகள் சவுடு மண் எடுக்க மூன்று மாத காலத்திற்கு (20.03.2007 முதல் 19.06.2007) வரை திரு. ஆர்.ஏழுமலை என்பவருக்கு அனுமதி அளித்து இதன் மூலம் உத்திரவிடப்படுகிறது.

குத்தகைதாரர் குவாரி பணி நடைபெறும் இடத்தில் குத்தகை வழங்கப்பட்ட விவரங்கள் அடங்கிய தகவல் பலகையை தணிக்கை செய்யும் அலுவலர்கள் மற்றும் பொதுமக்கள் பார்வைக்கு தெளிவாக தெரியும்படி எழுதிய தகவல் பலகையை நட்டு வைக்குமாறு கேட்டுக் கொள்ளப்படுகிறது.

(ஒ/ம)

மாவட்ட ஆட்சியர்,
திருவள்ளூர்.

20/3/07

20/3/07

20/3/07

பெறுநர்
திரு. ஆர்.ஏழுமலை
பழைய எண்.14, புதிய எண்.20 பி.கே.தெரு,
பருத்திப்பட்டு,
சென்னை–71

நகல்.

1. செயற்பொறியாளர், பொதுப்பணித்துறை,
   குசஸ்தலையார் வடிநிலக்கோட்டம்,
   திருவள்ளூர்.
2. வருவாய்கோட்ட அலுவலர், திருவள்ளூர்.
3. வட்டாட்சியர், திருவள்ளூர்.

21/3/07

Scanned with CamScanner

17

திருவள்ளூர் மாவட்ட ஆட்சியர் அவர்களது செயல்முறைகள்
முன்னிலை. திரு. ராஜேந்திர குமார், இ.ஆ.ப.

ந.க.எண். 927/2007/கனிமம்–1 நாள். 14.02.2008

பொருள். கனிமங்களும்,குவாரிகளும்– திருவள்ளூர் மாவட்டம்– திருவள்ளூர் வட்டம்–மாகரல் கிராமம்– பொதுப்பணித்துறை ஏரி புல எண். 216லிருந்து 3000 லாரி லோடுகள் சவுடு மண் எடுக்க திரு.எம். விஜயகுமார் என்பவர் அனுமதி கோரியது– தொடர்பாக.

பார்வை. 1. திரு. விஜயகுமார் என்பவரது விண்ணப்ப மனு நாள். 29.9.2006.
2. இவ்வலுவலக கடித ந.க.எண். 927/2006/ கனிமம்–2 நாள். 3.10.2006.
3. செயற்பொறியாளர், பொ.ப.து, குசஸ்தலையார் வடிநிலக்கோட்டம், திருவள்ளூர் கடித எண்.டிபி/ஜெடிஓ–1/எப்./1917/06/695எம் நாள். 6.1.2006.
4. வட்டாட்சியர், திருவள்ளூர் கடித எண்.17787/2006/அ1 நாள். 6.12.2006
5. வருவாய் கோட்ட, திருவள்ளூர் அறிக்கை ந.க.எண். 6048/06/அ1. நாள். 28.12.2006
6. திரு. எம்.விஜயகுமார் என்பவரது மனு, நாள். 11.1.2007.
7. இவ்வலுவலக கடித ந.க.எண்.927/2006/கனிமம்–2 நாள். 5.9.2007.
8. திரு. எம்.விஜயகுமார் என்பவரது மனு, நாள். 10.9.2007.
9. திரு. எம்.விஜயகுமார் என்பவரது மனு, நாள். 4.2.2008.
10. திரு.ஏ.கே.சம்பத் குமார், ஒப்பந்ததாரர், ஆசான புதூர் பெரும்பேடு கிராமம்,கடித நாள்.4.2.2008.
11. உதவி இயக்குநர் (கனிமம்), திருவள்ளூர் புலத்தணிக்கை அறிக்கை நாள். 9.2.2008.

****

உத்திரவு

பார்வை 1ல் கண்ட விண்ணப்ப மனுவில், திருவள்ளூர் வட்டம், மாகரல் கிராமம், பொதுப்பணித்துறை ஏரி புல எண். 216 லிருந்து 3000 லாரி லோடுகள் மண் எடுக்க அனுமதி கோரி திரு. ~~எஸ். சுப்பிரமணி~~ விஜயகுமார் என்பவர் விண்ணப்பித்துள்ளார்.

மனுதாரரின் கோரிக்கை தொடர்பாக, பார்வை 2ல் கண்ட இவ்வலுவலக கடிதத்தில், வருவாய்கோட்ட அலுவலர், திருவள்ளூர், வட்டாட்சியர், திருவள்ளூர் மற்றும் செயற்பொறியாளர், பொ.ப.து. குசஸ்தலையார் வடிநிலக்கோட்டம், திருவள்ளூர் அவர்களது அறிக்கைகள் கோரப்பட்டது.

பார்வை 3ல் கண்ட செயற்பொறியாளர், பொ.ப.து. குசஸ்தலையார் வடிநிலக்கோட்டம், திருவள்ளூர் அவர்களது தொழில்நுட்ப அறிக்கையில், சில நிபந்தனைகளின் கீழ்திருவள்ளூர் வட்டம், மாகரல் கிராமம், புல எண். 216ல் 170மீ நீளம், 100மீ அகலம் என்ற அளவில் 1மீ ஆழத்திற்கு மிகாமல் 3000 லாரி லோடுகள் சவுடுமண் எடுக்க மனுதாரர் திரு. எம். விஜயகுமார் என்பவருக்கு அனுமதி அளிக்கலாம் என பரிந்துரை செய்துள்ளார்.

Scanned with CamScanner

பார்வை 4 மற்றும் 5ல் கண்ட வருவாய் கோட்ட அலுவலர் மற்றும் மாவட்ட ஆட்சியர், திருவள்ளூர் ஆகியோர்களது அறிக்கைகளில், மனுதாரர் சவுடுமண் எடுக்க அனுமதி கோரும் திருவள்ளூர் வட்டம், [illegible] கிராமம், புல எண். 216 கிராம கணக்குகளில், பாசனம் ஏரி என வகைப்பாடு செய்யப்பட்டுள்ளது எனவும், ஏரியில் சவுடு மண் எடுக்க அனுமதித்தால் ஏரியின் ஆழம் அதிகரித்து விவசாயத்திற்கு தேங்கும் நீர்மட்டம் உயரும் என்பதால், தமிழ்நாடு சிறுகனிம விதிகளுக்குட்பட்டு ஏரியின் கரைக்கு பாதிப்பு நேரா வகையிலும், வரவுக்கால்களுக்கு பாதிப்பு இல்லாமலும், தாங்கலில் உள்ள நீரை விவசாயத்திற்கு பயன்படுத்தும் வாய்க்கால்கள் எந்த விதத்திலும் பாதகம் ஏற்படாத வகையிலும், பொதுப்பணித்துறையினரால் வரையறுக்கப்பட்ட நில அளவு பகுதிக்குள் 170மீ நீளம், 100மீ அகலத்தில் 1மீ ஆழத்திற்கு மிகாமல் 3000 லாரி லோடுகள் சவுடுமண் எடுக்க அனுமதி வழங்கலாம் என பரிந்துரை செய்துள்ளனர்.

பார்வை 11ல் கண்ட உதவி இயக்குநர்(கனிமம்), திருவள்ளூர் அவர்களது புலத்தணிக்கை அறிக்கையில், மேற்படி புலத்தில் சவுடு மண் எடுக்க பொதுப்பணித்துறையினரால் பரிந்துரைக்கப்பட்ட பகுதி ஏரியின் மேற்கு பகுதியில் அமைந்துள்ளது எனவும், இதில் வடக்கு-தெற்காக 170மீ நீளம், 100மீ அகலம் என்ற அளவில் பரிந்துரைக்கப்பட்ட இடத்தில் போதிய அளவு சவுடு மண் நிறைந்ததாகவும், சமதளமாகவும், தண்ணீர் வற்றி வறண்டு காணப்படுகிறது என்றும் மேற்படி ஏரியில் ஏற்கெனவே அனுமதிகள் வழங்கப்பட்டு சவுடுமண் எடுக்கப்பட்டுள்ள பள்ளங்கள் காணப்படுகின்றது என்றும் பரிந்துரைக்கப்பட்ட பகுதியிலிருந்து சுமார் 50மீ தூரத்தில் மின்னழுத்த கம்பிகள் செல்கின்றன எனவே, இவ்வற்றிற்கு பாதிப்பு ஏற்படாத வகையில் குவாரிப்பணி செய்யவேண்டும் எனவும் தெரிவித்துள்ளார். மேலும், இப்பகுதி சுற்றியுள்ள பகுதியினை காட்டிலும் மேடான பகுதியாக உள்ளதால், மேற்படி ஏரியின் ஆழம் நிபந்தனைகளின்படி ஆழப்படுத்தும்போது ஏரியில் நீரின் கொள்ளளவு அதிகரித்து விவசாயத்திற்கு உதவுவதுடன் நிலத்தடி நீர்மட்டம் உயர வாய்ப்புள்ளது எனவும், ஏரி தூர் வாரப்பட்டு ஆழப்படுத்தப்படுவது, செலவினம் ஏதுமின்றி செய்யப்படுவதுடன் அரசுக்கு குத்தகைதாரர் செலுத்தும் உரிமவரி மூலம் வருவாயும் கிடைக்கிறது என்றும், இப்பகுதியில் புராதான சின்னங்களோ,கட்டுமானங்களோ, குடியிருப்புக்களோ, ஏதுமில்லை என்றும், சவுடுமண் எடுத்து வாகனங்கள் மூலம் வெளியில் செல்ல பாதை வசதி உள்ளது எனவும், எனவே பொதுப்பணித்துறையினரால் புலப்படத்தில் குறித்துக்காட்டியுள்ள பகுதியில் 1மீ ஆழத்திற்கு மிகாமல் சாலைப்பணிக்காக தேவைப்படும் 3000 லாரி லோடுகள் சவுடு மண் எடுக்க , 1959 ஆம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதி 12ன் கீழ் கனிமத்திற்குண்டான உரிம வரியை வசூலித்துக் கொண்டு மனுதாரர் திரு. எம். விஜயகுமார் என்பவருக்கு அனுமதி வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

Scanned with CamScanner

19

எனவே, மேற்படி அறிக்கைகளின் அடிப்படையில், திருவள்ளூர் வட்டம், மாகரல் கிராமம், பொ.ப.து ஏரி, புல எண். 216ல், பொதுப்பணித்துறையினரால் புலப்படத்தில் குறித்துக்காட்டியுள்ளவாறு 170மீ நீளம், 100மீ அகலம் என்ற அளவில் 1மீ ஆழத்திற்கு மிகாமல், சாலைப்பணிக்காக தேவைப்படும் 3000 லாரி லோடுகள் சவுடு மண் எடுக்க 1959 ஆம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதி 12ன் கீழ் கனிமத்திற்குண்டான உரிம வரியை வசூலித்துக் கொண்டு மனுதாரர் திரு. எம். விஜயகுமார் என்பவருக்கு கீழ்க்கண்ட சிறப்பு நிபந்தனைகளின் கீழ் ஒரு மாத காலத்திற்கு (14.2.2008 முதல் 13.3.2008 வரை) அனுமதி அளித்து இதன் மூலம் உத்திரவிடப்படுகிறது.

சிறப்பு நிபந்தனைகள்:-

1. பொதுப்பணித்துறையினரால் (வரைபடத்தில்) அனுமதிக்கப்பட்ட இடத்தில் மட்டுமே சவுடு மண் எடுக்க வேண்டும். மேலும் அனுமதிக்கப்பட்ட பகுதி அளந்து எல்லைக்கற்கள் நடப்பட்டு அதன் பின்னரே குவாரிப்பணி செய்யவேண்டும்.
2. விண்ணப்பதாரல் குவாரி பணி தொடங்கியவுடன் பொதுப்பணித்துறையினர் மற்றும் வருவாய்த்துறையினருக்கு தெரியப்படுத்தவேண்டும்.
3. ஏரியின் கரைக்கு எந்தவித பாதிப்பும் ஏற்படாமல் குவாரி பணி செய்யப்படவேண்டும்.
4. காலை 6.00 மணி முதல் மாலை 6.00 மணி வரை மட்டுமே குவாரிப்பணி செய்யவேண்டும்.
5. தமிழ்நாடு சிறுவகை கனிமச்சலுகை விதி 1959ன் படி குவாரிப்பணி செய்யவேண்டும்.
6. குத்தகைதாரர் நிபந்தனைகள் மீறப்பட்டாலோ அனுமதிக்கப்பட்ட முழு அளவான 3000 லாரி லோடுகள் சவுடு மண் எடுக்க இயலாத சூழ்நிலை ஏற்பட்டாலோ சீனியரேஜ் தொகை எக்காரணம் கொண்டும் திருப்பி வழங்கப்பட மாட்டாது.
7. சவுடு மண் எடுக்க வழங்கப்பட்ட இந்த அனுமதி காலம் எக்காரணம் கொண்டும் காலநீடிப்பு செய்யப்படமாட்டாது.
8. வழங்கப்பட்ட நடைச்சீட்டுக்களில் குறிப்பிடப்பட்டள்ள கால அவகாசம் எக்காரணத்தை கொண்டும் மறு கால அவகாசம் செய்து வழங்கப்படமாட்டாது.

(7/2) 14/2/08 (2/4)

ஒப்பம் மாவட்ட ஆட்சியர்,
திருவள்ளூர்.

14/2/08 14/2/08 ADGS

பெறுநர்
திரு.எம். விஜயகுமார்,
த/பெ. சி. மோகன்தாஸ்,
எண்.33, காமராஜபுரம்,
பெரியகுப்பம்,
திருவள்ளூர்.

நகல். 1. செயற்பொறியாளர்,பொ.ப.து, குசஸ்தலையார் வடிநிலக்கோட்டம்,
திருவள்ளூர்.
2. சார் ஆட்சியர், திருவள்ளூர்.
3. வட்டாட்சியர், திருவள்ளூர்.

Vijayakumar

அனுப்பப்பட்டது
15.2.08

Scanned with CamScanner

20

முதுநிலை மாவட்ட ஆட்சியர்,திருவள்ளூர் அவர்களது செயல்முறைகள்

முன்னிலை. டாக்டர்.ராஜேந்திரகுமார், இ.ஆ.ப.

ந.க.எண்.811/2006/கனிமம்-2 நாள். 12.2.2008

பொருள். கனிமங்களும் குவாரிகளும்- திருவள்ளூர் மாவட்டம்- மாகரல் கிராமம்- பொதுப்பணித்துறை ஏரி-புல எண். 216ல் 3000 லாரி லோடுகள் சவுடுமண் எடுக்க - திரு. எஸ்.தயாளன் என்பவருக்கு அனுமதி அளித்து உத்திரவிடுதல்-தொடர்பாக.

பார்வை.
1. திரு.எஸ்.தயாளன், வெள்ளியூர் கிராமம், என்பவரது விண்ணப்ப மனு நாள்.28.8.2006.
2. இவ்வலுவலக கடித ந.க.எண்.811/2006/கனிமம் 2 நாள்.28.8.2006.
3. செயற்பொறியாளர்,பொ.ப.து,குசஸ்தலையார் வடிநிலக்கோட்டம், திருவள்ளூர் கடித எண்.டிபி.ஜெடிஓ.1 எப். 1917/க்யூஎம்/5எம் நாள்.4.1.2007.
4. வட்டாட்சியர், திருவள்ளூர், ந.க.எ்ண.16446/2006/அ1. நாள். 29.1.2007.
5. வருவாய் கோட்ட அலுவலர், திருவள்ளூர் அறிக்கை ந.க.எண். 5435/2006/அ1.நாள்.9.2.2007.
6. சென்னை உயர்நீதி மன்ற உத்திரவு டபிள்யூ.ப்பி.எண். 23568 /2007,நாள்.12.7.2007.
7. உதவி இயக்குநர்(கனிமம்),திருவள்ளூர் புலத்தணிக்கை அறிக்கை நாள். 10.8.2007.
8. இவ்வலுவலக மேலெழுத்து ந.க.எண். 811/2006/கனிமம்-2 நாள்.4.9.2007.
9. செய்பொறியாளர்,பொ.ப.து,குசஸ்தலையார் வடிநிலக்ோட்டம், திருவள்ளூர் கடித எண்.டிபி.ஜெடிஓ.1 எப். 1917/க்யூஎம்/07/628 பல/ நாள்.22.11.2007.
10. இவ்வலுவலக கடித நக.எண்.811/2006/கனிமம்-2 நாள். 17.12.2007.
11. உதவி இயக்குநர்(கனிமம்),திருவள்ளூர் மற்றும் உதவி பொறியளார், பொ.ப.து, குசஸ்தலையார் வடிநிலக்கோட்டம் திருவள்ளூர் கூட்டுப்புலத்தணிக்கை குறிப்பு நாள். 31.1.2008.
12. இவ்வலுவலக கடித நக.எண்.811/2006/கனிமம்-2 நாள். 6.2.2008.
13. செய்பொறியாளர்,பொ.ப.து,குசஸ்தலையார் வடிநிலக்கோட்டம், திருவள்ளூர் கடித எண்.டிபி.ஜெடிஓ.1 எப். 1917/க்யூஎம்/07/628 பல/ நாள்.18.02.2008.

*****

உத்திரவு

பார்வை 1ல் கண்ட விண்ணப்ப மனுவில், திருவள்ளூர் மாவட்டம் மற்றும் வட்டம், வெள்ளியூர் கிராமம், எண்.32, பாரதி நகர் என்ற முகவரியில் வசிக்கும், திரு. எஸ்.தயாளன் என்பவர், திருவள்ளூர் வட்டம், மாகரல் கிராமம், பொதுப்பணித்துறை ஏரி புல எண். 216ல், 3000 லாரி லோடுகள் சவுடுமண் எடுக்க அனுமதி கோரி விண்ணப்பித்துள்ளார்.

Scanned with CamScanner

/ 2 /

மனுதாரரின் கோரிக்கை தொடர்பாக, செயற்பொறியாளர், பொ.ப.து, குசதலைஸ்தலையார் வடிநிலக்கோட்டம்,திருவள்ளூர், வருவாய்கோட்ட அலுவலர் மற்றும் வட்டாட்சியர், திருவள்ளூர் ஆகியோர்களது அறிக்கைகள் கோரப்பட்டது.

பார்வை 3ல் கண்ட செயற்பொறியாளர், பொ.ப.து, குசதலைஸ்தலையார் வடிநிலக்கோட்டம்,திருவள்ளூர் அவர்களது தொழில் நுட்ப அறிக்கையில், சில நிபந்தனைகளின் கீழ் 170 மீ நீளம் 100 மீ அகலம் என்ற அளவில் 1மீ ஆழத்திற்கு மிகாமல் மனுதாரருக்கு 3000 லாரி லோடுகள் சவுடுமண் எடுக்க அனுமதி வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

பார்வை 4 மற்றும் 5ல் கண்ட வருவாய்கோட்ட அலுவலர் மற்றும் வட்டாட்சியர், திருவள்ளூர் ஆகியோர்களது அறிக்கைகளில், மனுதாரர் சவுடுமண் எடுக்க அனுமதி கோரும் திருவள்ளூர் வட்டம், மாகரல் கிராமம், புல எண். 216 கிராமக் கணக்குகளில் மாகரல் ஏரி என தாக்கலாகி உள்ளது எனவும், இதன் மொத்த விஸ்தீரணம் 63.80.0 ஹெக்டேர்ஸ் எனவும், ஏரியின் மேற்கு பகுதியில் கிழக்கு மேற்காக 170 மீ நீளம், 100மீ அகலம் என்ற அளவில் 3000 லாரி லோடுகள் எடுக்க பொதுப்பணித்துறையினரால் பரிந்துரைக்கப்பட்டுள்ளது எனவும், பாதை வசதி உள்ளதெனவும், எனவே, மனுதாரருக்கு பொதுப்பணித்துறையினரால் வரையறுக்கப்பட்ட பகுதிக்குள் 1மீ ஆழத்திற்கு மிகாமல் 3000 லாரி லோடுகள் சவுடுமண் எடுக்க அனுமதி வழங்கலாம் என பரிந்துரை செய்துள்ளனர்.

இந்நிலையில், மனுதாரர் திரு.எஸ்.தயாளன் என்பவர் தனக்கு மேற்படி ஏரியில் 3000 லாரி லோடுகள் சவுடுமண் எடுக்க அனுமதி வழங்க, மாவட்ட ஆட்சியர், திருவள்ளூர் உரிய உத்திரவு பிறப்பிக்க கோரி, சென்னை உயர்நீதி மன்றத்தில் வழக்கு தொடர்ந்ததில், சென்னை உயர்நீதி மன்றம் பார்வை 6ல் கண்ட உத்திரவில், மனுதாரரின் கோரிக்கை தொடர்பாக உரிய உத்திரவினை நான்கு வார காலத்திற்குள் பிறப்பிக்குமாறு உத்திரவிடப்பட்டது. அதன்படி, மனுதாரர் சவுடுமண் எடுக்க அனுமதி கோரும் புலத்தினை உதவி இயக்குநர் (கனிமம்) அவர்களால் 10.08.2007 அன்று புலத்தணிக்கை செய்யப்பட்டதில், பொதுப்பணித்துறையினரால் பரிந்துரைக்கப்பட்ட பகுதியில் புலத்தின் வடக்கு புறத்தில் 30மீ தொலைவிற்குள் மின் கம்பம் செல்வதால் கனிமவள விதிகளின் படி அனுமதி வழங்க வழிவகை இல்லை என தெரிவித்து, மேற்படி புலத்தில் தகுதியான இடம் இருப்பின் பொதுப்பணித்துறையினரிடம் மீள அறிக்கை அனுப்ப கோரி தொடர் நடவடிக்கை எடுக்கலாம் எனவும், உயர்நீதி மன்ற அறிவுரையின்படி இவ்விவரத்தை மனுதாரருக்கு தெரிவிக்கலாம் எனவும் பரிந்துரை செய்துள்ளார்.

எனவே, உதவி இயக்குநர் (கனிமம்),திருவள்ளூர் அவர்களது பரிந்துரையின்படி மேற்படி விவரத்தை மனுதாரருக்கு பார்வை 8ல் கண்ட இவ்வலுவலக மேலெழுத்தின் படி தெரிவிக்கப்பட்டது. மேலும், மேற்படி மின் கம்பத்திற்கு பாதிப்பு ஏற்படாத வகையில் இப்புலத்தில் தகுதியான இடம் இருப்பின் அது குறித்த அறிக்கையினை அனுப்ப செயற்பொறியாளர், பொதுப்பணித்துறை, குசஸ்தலையார் வடிநிலக்கோட்டம், திருவள்ளூர் அவர்களது அறிக்கை கோரப்பட்டது.

பார்வை 9ல் கண்ட செயற்பொறியாளர், பொதுப்பணித்துறை, குசஸ்தலையார் வடிநிலக்கோட்டம், திருவள்ளூர் அவர்களது அறிக்கையின் பேரில், மீள பரிந்துரைக்கப்பட்ட பகுதியினை, உதவி இயக்குநர்(கனிமம்),திருவள்ளூர் மற்றும் உதவி பொறியாளர், பொ.ப.து, குசஸ்தலையார் வடிநிலக்கோட்டம்,திருவள்ளூர் ஆகியோர்களது கூட்டுப்புலத்தணிக்கை அறிக்கையில் புலப்படத்தில் குறித்துக்காட்டப்பட்ட பகுதி மின்கம்பத்திலிருந்து 40மீ தொலைவிற்குள் செல்வது கண்டறியப்பட்டது தொடர்பாக, பார்வை 12ல் கண்ட இவ்வலுவலக கடிதத்தில் மேற்படி புலத்தில் மின் கம்பத்திலிருந்து 50மீ தூரம் இடைவெளி

Scanned with CamScanner

விட்டு திருத்திய புலப்படத்துடன் கூடிய அறிக்கையினை அனுப்பி வைக்க பொதுப்பணித்துறை செயற்பொறியாளரை கோரப்பட்டதில், பார்வை 13ல் கண்ட கடிதத்தில், செயற்பொறியாளர், பொதுப்பணித்துறை, குசஸ்தலையார் வடிநிலக்கோட்டம், திருவள்ளூர் அவர்களது அறிக்கையில் மின் அழுத்த கம்பத்திலிருந்து 50மீ தூரம் பாதுகாப்பு இடைவெளி விட்டு திருத்திய புலப்படத்தினை அனுப்பி வைத்துள்ளார்.

எனவே, திருவள்ளூர் வட்டம், மாகரல் கிராமம், பொதுப்பணித்துறை ஏரி,புல எண். 216ல், பொதுப்பணித்துறையினரால் புலப்படத்தில் குறித்துக்காட்டியுள்ளவாறு 170மீ நீளம், 100மீ அகலம் என்ற அளவில் 1மீ ஆழத்திற்கு மிகாமல், பொதுப்பணித்துறை நிபந்தனைகள் மற்றும் கனிமவள விதிகளுக்கு உட்பட்டு, 1959 ஆம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதி 12ன் கீழ் கனிமத்திற்குண்டான உரிமவரியை வசூலித்துக்கொண்டு 3000 லாரி லோடுகள் சவுடுமண் குவாரி செய்ய, கீழ்கண்ட சிறப்பு நிபந்தனைகளின் கீழ் திரு.எஸ். தயாளன் என்பவருக்கு குத்தகை ஒப்பந்த பத்திரம் நிறைவேற்றும் நாளிலிருந்து ஒரு மாத காலத்திற்கு அனுமதி அளித்து இதன் மூலம் உத்திரவிடப்படுகிறது.

குத்தகைதாரர் இவ்வுத்திரவு கிடைக்கப்பெற்ற ஒரு வாரத்திற்குள் மேற்படி 3000 லாரி லோடுகளுக்கான உரிமவரி, பரப்பு வரி மற்றும் பாதுகாப்பு தொகை ஆகியவற்றை செலுத்தி, குத்தகை ஒப்பந்த பத்திரத்தை தயார் செய்து ஒப்படைத்து மாவட்ட ஆட்சியருடன் குத்தகை ஒப்பந்த பத்திரம் நிறைவேற்ற உத்திரவிடப்படுகிறது.

<u>சிறப்பு நிபந்தனைகள்</u>

1. பொதுப்பணித்துறையினரால் (வரைபடத்தில்) அனுமதிக்கப்பட்ட இடத்தில் மட்டுமே சவுடு மண் எடுக்க வேண்டும், மேலும் அனுமதிக்கப்பட்ட பகுதி அளந்து எல்லைக்கற்கள் நடப்பட்டு அதன் பின்னரே குவாரிப்பணி செய்யவேண்டும்,
2. குத்தகைதாரர் குவாரி பணி தொடங்கியவுடன் பொதுப்பணித்துறையினர் மற்றும் வருவாய்த்துறையினருக்கு தெரியப்படுத்தவேண்டும்,
3. ஏரியின் கரைக்கு எந்தவித பாதிப்பும் ஏற்படாமல் குவாரிப்பணி செய்யவேண்டும்.
4. பொதுப்பணித்துறையினரால் புலப்படத்தில் குறித்துக்காட்டியுள்ள பகுதியின் வடக்கு பகுதியில் செல்லும் மின் கம்பத்திற்கு பாதிப்பு ஏற்படாத வகையில் 50மீ தூரம் பாதுகாப்பு இடைவெளி விட்டு குவாரிப்பணி செய்யவேண்டும்.
5. காலை 6.00 மணி முதல் மாலை 6.00 மணி வரை மட்டுமே குவாரிப்பணி செய்யவேண்டும்,
6. தமிழ்நாடு சிறுவகை கனிமச்சலுகை விதி 1959ன் படி குவாரிப்பணி செய்யவேண்டும்.
7. குத்தகைதாரர் நிபந்தனைகள் மீறப்பட்டாலோ அனுமதிக்கப்பட்ட முழு அளவான 3000 லாரி லோடுகள் சவுடு மண் எடுக்க இயலாத நிலை ஏற்பட்டாலோ சீனியரேஜ் தொகை எக்காரணம் கொண்டும் திருப்பி வழங்கப்பட மாட்டாது.
8. சவுடு மண் எடுக்க வழங்கப்பட்ட இந்த அனுமதி காலம் எக்காரணம் கொண்டும் காலநீடிப்பு செய்யப்படமாட்டாது.
9. வழங்கப்பட்ட நடைச்சீட்டுக்களில் குறிப்பிடப்பட்டுள்ள கால அவகாசம் எக்காரணத்தை கொண்டும் மறு கால அவகாசம் செய்து வழங்கப்படமாட்டாது.

(ஒ/ப) 22/2/08

முதுநிலை மாவட்ட ஆட்சியர்,
திருவள்ளூர்.

பெறுநர்
திரு. எஸ். தயாளன்,
எண். 32, பாரதிநகர்,
வெள்ளியூர் கிராமம்,
திருவள்ளூர் வட்டம்

22/2/08
23/02/08

மாவட்ட ஆட்சியர்,திருவள்ளூர் அவர்களது செயல்முறைகள்
முன்னிலை. டாக்டர். ராஜேந்திர குமார்,இ.ஆ.ப.

ந.க.எண். 1139/2006/கனிமம்-2 நாள்.21 .7.2008

பொருள். கனிமங்களும்,குவாரிகளும்-திருவள்ளூர் மாவட்டம் மற்றும் வட்டம்- மாகரல் கிராமம்- புல எண். 216ல் -3000 லாரி லோடுகள் சவுடுமண் திரு. இ.பரத்குமார் -என்பவருக்கு அனுமதி அளித்து -உத்திரவிடுதல்- தொடர்பாக.

பார்வை.
1. இ.பரத்குமார், சென்னை-21 என்பவரது விண்ணப்ப மனு நாள். 6.12.2006.
2. செயற்பொறியாளர்,பொ.ப.து. குசஸ்தலையார் வடிநிலக் கோட்டம்,திருவள்ளூர் கடித எண்.டிபி/ஜெடிஓஎப் 1917/க்யூஎம்./717எம். நாள்.21.12.2006.
3. இவ்வலுவலக கடித ந.க.எண். 1139/2006/கனிமம்-2 நாள்.7.9.2007.
4. வட்டாட்சியர்,திருவள்ளூர் கடித ந.க.எண்.20502/2006/அ1 நாள்.21.11.2007.
5. சார்-ஆட்சியர்,திருவள்ளூர் அறிக்கை ந.க.7967/2007/அ1 நாள்.14.1.2008.
6. உதவி இயக்குநர்(கனிமம்),திருவள்ளூர் புலத்தணிக்கை நாள்.30.1.2008.
7. திரு.இ.பரத்குமார் என்பவரது மனு நாள். 12.2.2008.
6. உதவி இயக்குநர்(கனிமம்),திருவள்ளூர் புலத்தணிக்கை குறிப்பு நாள்.16.7.2008.

*****

<u>உத்திரவு</u>

திருவள்ளூர் வட்டம், மாகரல் கிராமம், பொதுப்பணித்துறை ஏரி, புல எண். 216ல், 3000 லாரி லோடுகள் சவுடுமண் எடுக்க திரு.இ.பரத்குமார் என்பவர் விண்ணப்பித்தது தொடர்பாக, செயற்பொறியாளர், பொ.ப.து, குசஸ்தலையார் வடிநிலக்கோட்டம், திருவள்ளூர் அவர்களது தொழில்நுட்ப அறிக்கையில், சில நிபந்தனைகளின் கீழ் 144மீ நீளம், 120மீ அகலம் என்ற அளவில் 1மீ ஆழத்திற்கு 3000 லாரி லோடுகள் சவுடுமண் குவாரி செய்ய அனுமதி வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

சார் ஆட்சியர்,திருவள்ளூர் மற்றும் வட்டாட்சியர்,திருவள்ளூர் ஆகியோர்களது அறிக்கைகளில் திருவள்ளூர் வட்டம், மாகரல் கிராமம், புல எண்.216 கிராம கணக்குகளில் மாகரல் ஏரி என வகைபாடு செய்யப்பட்டுள்ளது என்றும், இது பொதுப்பணித்துறையின் பராமரிப்பில் உள்ளது என்றும், இதன் மொத்த விஸ்தீரணம் 63.80.0 ஹெக்டேர் ஆகும் என்றும் மனுதாரருக்கு ஏரியின் மேற்கு பகுதியில் பொதுப்பணித்துறையினரால் அனுமதி

அளிக்கப்பட்ட பகுதியில் 141மீ நீளம்,120மீ அகலத்தில் சவுடுமண் எடுக்க உத்தேசித்துள்ள இடம் ஏரியின் மதகிற்கு 100 மீ இடைவெளி உள்ளதாகவும், இப்பகுதி சமதளமாக மேடுபள்ளங்கள் இன்றி உள்ளதாகவும், இப்பகுதியில் புராதான சின்னங்களோ, கட்டுமானங்களோ, உயர்ந்த மற்றும் தாழ்ந்த அழுத்த மின் கம்பிகள் எதுவும் செல்லவில்லை என்றும், மேற்படி ஏரியில் சவுடுமண் எடுப்பதினால் ஏரியின் கொள்ளளவு அதிகரிக்க வாய்ப்புள்ளது என்றும்,பாதை வசதி உள்ளதென்றும், மேற்படி ஏரியில் சவுடுமண் எடுக்க ஊராட்சி மன்ற தலைவர் ஆட்சேபனை ஏதும் இல்லை என தெரிவித்துள்ளார் என்றும் எனவே மனுதாரருக்கு தமிழ்நாடு சிறுகனிம சலுகை விதிகளின்படி 3000 லாரி லோடுகள் சவுடுமண் எடுக்க அனுமதி வழங்கலாம் எனவும் பரிந்துரை செய்துள்ளனர்.

உதவி இயக்குநர்(கனிமம்),திருவள்ளூர் அவர்களது புலத்தணிக்கை அறிக்கையில், திருவள்ளூர் வட்டம், மாகரல் கிராமம், புல எண்.216ல் மனுதாரருக்கு சவுடுமண் எடுக்க பரிந்துரைக்கப்பட்ட 141மீ நீளம், 120மீ அகலம் கொண்ட பகுதி மழைநீர் வற்றி வறண்டு சமதளமாக காணப்படுவதாகவும், இப்பகுதியில் போதிய அளவு சவுடுமண் உள்ளது என்றும், இப்பகுதியில் புராதான சின்னங்களோ, கட்டுமானங்களோ, குடியிருப்புக்களோ ஏதுமில்லை என்றும், பரிந்துரைக்கப்பட்ட பகுதியில் உயர்ந்த மற்றும் தாழ்ந்த அழுத்தமுள்ள மின் கம்பங்களோ ஏதுமில்லை என்றும், பாதை வசதி உள்ளதென்றும் எனவே 1959 ஆம் ஆண்டு தமிழ்நாடு சிறுவகை கனிமச்சலுகை விதி 12ன் கீழ் மனுதாரருக்கு செங்கல் தொழிலகத்திற்கு தேவைப்படும் 3000 லாரி லோடுகள் சவுடுமண்ணை சப்ளை செய்து கொள்ள கனிமத்திற்குண்டான உரிம வரியை வசூலித்துக் கொண்டு அனுமதி வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

எனவே, மேற்படி அறிக்கைகளின் அடிப்படையில், திருவள்ளூர் வட்டம், மாகரல் கிராமம், பொதுப்பணித்துறை ஏரி,புல எண்.216லிருந்து செங்கல் சூளை பணிக்காக தேவைப்படும் 3000 லாரி லோடுகள் சவுடுமண் எடுக்க திரு.இ.பரத்குமார் என்பவருக்கு 1959 ஆம் ஆண்டு தமிழ்நாடு சிறுவகை கனிமச்சலுகை விதி 12ன் கீழ், கனிமத்திற்குண்டான உரிம வரியை வசூலித்துக் கொண்டு, கீழ்கண்ட சிறப்பு நிபந்தனைகளின்படி 20 நாட்களுக்கு (3/.7.2008 முதல்2.8.2008 வரை) அனுமதி அளித்து இதன் மூலம் உத்திரவிடப்படுகிறது.

Scanned with CamScanner

சிறப்பு நிபந்தனைகள்

1. பொதுப்பணித்துறையினரால் புலப்படத்தில் குறித்துக்காட்டியுள்ள பகுதியில் மட்டுமே குவாரிப்பணி செய்ய வேண்டும்.
2. குவாரிப்பணி தொடங்கியவுடன் பொதுப்பணித்துறையினர் மற்றும் வருவாய் துறையினருக்கு தெரியப்படுத்தவேண்டும்.
3. காலை 6.00 மணி முதல் மாலை 6.00 மணி வரை மட்டுமே குவாரிப்பணி செய்யவேண்டும்.
4. தமிழ்நாடு சிறுவகை கனிமச்சலுகை விதி 1959ன் படி குவாரிப்பணி செய்யவேண்டும்.
5. குத்தகைதாரர் நிபந்தனைகள் மீறப்பட்டாலோ அனுமதிக்கப்பட்ட முழு அளவான 3000 லாரி லோடுகள் சவுடு மண் எடுக்க இயலாத நிலை ஏற்பட்டாலோ சீனியரேஜ் தொகை எக்காரணம் கொண்டும் திருப்பி வழங்கப்பட மாட்டாது.
6. சவுடு மண் எடுக்க வழங்கப்பட்ட இந்த அனுமதி காலம் எக்காரணம் கொண்டும் காலநீடிப்பு செய்யப்படமாட்டாது.

(ஒ/ந)

முதுநிலை மாவட்ட ஆட்சியர்,
திருவள்ளூர்.

பெறுநர்
திரு.இ.பரத்குமார்,
181, ஜி பிளாக்,
மேற்கு கல்லறைசாலை,
இராயபுரம், சென்னை-21.

நகல். செயற்பொறியாளர் (பொ.ப.து)
குசஸ்தலையார்வடிநிலக்கோட்டம்
திருவள்ளூர்
நகல். வருவாய்கோட்ட அலுவலர், திருவள்ளூர்.
நகல். வட்டாட்சியர், திருவள்ளூர்.

)குத்தகைதாரர் தனக்கு அனுமதிக்கப்பட்ட
)பகுதியில் விதிகளுக்குட்பட்டு குவாரிப்
)பணி செய்கிறாரா என கண்காணித்து
) அறிக்கை அனுப்ப கேட்டுக் கொள்ளப்-
படுகிறார்கள்.

அனுப்பப்பட்டது
22.7.08

Scanned with CamScanner

முதுநிலை மாவட்ட ஆட்சியர், திருவள்ளூர் அவர்களது செயல்முறைகள்
முன்னிலை. டாக்டர். ராஜேந்திர குமார், இ.ஆ.ப.

ந.க.எண்.927/2006/கனிமம்-2 நாள். .8.2008

பொருள். கனிமங்களும்,குவாரிகளும்,திருவள்ளூர் மாவட்டம்- திருவள்ளூர் வட்டம்- மாகரல் கிராமம்-புல எண்.216 பொதுப்பணித்துறை ஏரியில்-சென்னை உயர்நீதிமன்ற உத்திரவு டபிள்யூ.பி.எண். 9839/2008, நாள்.29.4.2008ன் படி- 2230 லாரி லோடுகள் சவுடுமண் குவாரி செய்ய- திரு.எம். விஜயகுமார் என்பவருக்கு அனுமதி அளித்து-உத்திரவிடுதல்- தொடர்பாக.

பார்வை.
1. முதுநிலை மாவட்ட ஆட்சியர்,திருவள்ளூர் செயல்முறை ந.க.எண்.927/2006/கனிமம்-2, நாள். 14.2.2008.
2. சென்னை உயர்நீதிமன்ற உத்திரவு டபிள்யூ.ப்பி.எண்.9839/2008 நாள்.29.4.2008.
3. திரு.எம்.விஜயகுமார் என்பவரது மனு நாள்.20.8.2008 மற்றும் 25.8.2008.

****

உத்திரவு

பார்வை 1ல் கண்ட செயல்முறைகளின்படி, திருவள்ளூர் வட்டம், மாகரல் கிராமம், புல எண்.216ல் 3000 லாரி லோடுகள் சவுடுமண் எடுக்க 1959 ஆம் ஆண்டு தமிழ்நாடு சிறுவகை கனிமச்சலுகை விதி 12ன் கீழ், ஒரு மாத காலத்திற்கு (14.2.2008 முதல் 13.3.2008 வரை) அனுமதி அளித்து உத்திரவிடப்பட்டது. குத்தகைதாரர் குத்தகை காலத்தில் குவாரி செய்ய இயலாமற்போன எஞ்சிய 2230 லாரி லோடுகள் சவுடுமண் எடுக்க அனுமதி கோரிய சென்னை உயர்நீதிமன்றத்தில் வழக்கு தொடர்ந்ததில், பார்வை 2ல் கண்ட சென்னை உயர்நீதிமன்ற உத்திரவில், மனுதாரருக்கு பேறபடி ஏரியில் மீதமுள்ள 2230 லாரி லோடுகள் சவுடுமண்ணிற்கு 50 சதவிகித உரிம வரித் தொகையினை வசூலித்துக் கொண்டு அனுமதி வழங்குமாறு உத்திரவிட்டுள்ளது.

எனவே மேற்படி சென்னை உயர்நீதிமன்ற உத்திரவுப்படி, திருவள்ளூர் வட்டம், மாகரல் கிராமம், புல எண். 216ல், பொதுப்பணித்துறையினரால் ஏற்கெனவே பரிந்துரைக்கப்பட்ட 170மீ நீளம், 100மீ அகலம் கொண்ட பரப்பில், குவாரி செய்த பகுதி நீங்கலாக எஞ்சிய பரப்பில் 1மீ ஆழத்திற்கு மிகாமல் 2230 லாரி லோடுகள் சவுடுமண் குவாரி செய்ய திரு.எம்.விஜயகுமார் என்பவருக்கு 20 நாட்களுக்கு (.8.2008 முதல் .9.2008 வரை) கீழ்க்கண்ட சிறப்பு நிபந்தனைகளின் கீழ் அனுமதி அளித்து இதன் மூலம் உத்திரவிடப்படுகிறது.

சிறப்பு நிபந்தனைகள்

1. செயற்பொறியாளர், பொ.ப.து, குசஸ்தலையார் வடிநிலக்கோட்டம்,திருவள்ளூர் அவர்களால் ஏற்கெனவே புலப்படத்தில் குறித்துக்காட்டியுள்ள பகுதியில் குவாரி செய்த பகுதி நீங்கலாக எஞ்சிய பரப்பில் மட்டுமே குவாரிப்பணி செய்ய வேண்டும்.

Scanned with CamScanner

1 27

2. குவாரிப்பணி தொடங்கியவுடன் பொதுப்பணித்துறை மற்றும் வருவாய் துறையினருக்கு தெரியப்படுத்தவேண்டும்.
3. காலை 6.00 மணி முதல் மாலை 6.00 மணி வரை மட்டுமே குவாரிப்பணி செய்யவேண்டும்.
4. தமிழ்நாடு சிறுவகை கனிமச்சலுகை விதி 1959ன் படி குவாரிப்பணி செய்யவேண்டும்.
5. குத்தகைதாரர் நிபந்தனைகள் மீறப்பட்டாலோ அனுமதிக்கப்பட்ட முழு அளவான 2230 லாரி லோடுகள் சவுடு மண் எடுக்க இயலாத நிலை ஏற்பட்டாலோ செலுத்தப்பட்ட சீனியரேஜ் தொகை எக்காரணம் கொண்டும் திருப்பி வழங்கப்பட மாட்டாது,
6. சவுடு மண் எடுக்க வழங்கப்பட்ட இந்த அனுமதி காலம் எக்காரணம் கொண்டும் காலநீடிப்பு செய்யப்படமாட்டாது.

முதுநிலை மாவட்ட ஆட்சியர்,
திருவள்ளூர்.

பெறுநர்

திரு.எம்.விஜயகுமார்,
எண்.33, காமராஜபுரம்,
பெரியகுப்பம்,
திருவள்ளூர்.

26/8/08

நகல். செயற்பொறியாளர்,பொ.ப.து
குசஸ்தலையார் வடிநிலக்கோட்டம்,
திருவள்ளூர்.

நகல்.
1. சார் ஆட்சியர், திருவள்ளூர்
3. வட்டாட்சியர்,திருவள்ளூர்.

(குத்தகைதாரருக்கு குவாரி செய்ய அனுமதிக்
(கப்பட்ட பகுதியினை அவ்வப்போது தணிக்கை
(மேற்கொண்டு அறிக்கை அனுப்ப கேட்டுக்
(கொள்ளப்படுகிறார்கள்)

Vijayakumar.
27/8/08

Scanned with CamScanner

திருவள்ளூர் மாவட்ட ஆட்சியர் அவர்களது செயல்முறைகள்
முன்னிலை.திரு அசிஷ் சாட்டர்ஜி,இ.ஆ.ப.

ந.க.எண். 466/2011/கனிமம்.2 நாள் .12.2011

பொருள்.	கனிமங்களும்,குவாரிகளும்-திருவள்ளூர் மாவட்டம்- திருவள்ளூர் வட்டம்- மாகரல் கிராமம்- புல எண். 216- பொதுப்பணித்துறை ஏரியில்-4800 லாரி லோடுகள் சவுடு மண் எடுக்க குவாரி செய்ய -திரு. டி.அமிர்தராஜ் என்பவருக்கு அனுமதி அளித்து உத்திரவிடுதல்-தொடர்பாக.
பார்வை	1. திரு.டி. அமிர்தராஜ், த/பெ. தாஸ், புட்லூர் கிராமம் என்பவரது விண்ணப்ப மனு நாள். 9.6.2011.
	2. இவ்வலுவலக கடித ந.க.எண்.466/2011/கனிமம்-2 நாள்.14.6.2011.
	3. செயற்பொறியாளர்,பொ.ப.து, குசஸ்தலையார் வடிநிலக்கோட்டம், திருவள்ளூர் கடித எண். டிபி.ஜெடிஓ1/ எப் /1917(க்யூ.எம்) /2011/282எம். நாள்.29.06.2011
	4. வட்டாட்சியர், திருவள்ளூர் கடித ந.க.எண்.4182/ 2011/அ1.நாள்.30.6.2011.
	5. சார் ஆட்சியர், திருவள்ளூர் கடித ந.க.எண்.3416/2011/ அ1.நாள்.27.8.2011
	6. உதவி புவியியலாளர்(கனிமம்),திருவள்ளூர் புலத்தணிக்கை அறிக்கை நாள்.22.11.2011

****

உத்திரவு

திருவள்ளூர் வட்டம், புட்லூர் கிராமம், சி.எஸ்.ஐ பள்ளிக்கூட தெரு, எண்.33, என்ற முகவரியில் வசிக்கும் திரு. டி.அமிர்தராஜ் த/பெ. தாஸ் என்பவர், திருவள்ளூர் வட்டம், மாகரல் கிராமம், புல எண். 216 பொ.ப.து, ஏரியிலிருந்து 5000 லாரி லோடுகள் சவுடு மண் குவாரி செய்ய, அனுமதி வழங்க கோரி பார்வை 1ல் கண்ட மனுவில் விண்ணப்பித்துள்ளார்.

மனுதாரரின் கோரிக்கை தொடர்பாக, செயற்பொறியாளர், பொ.ப.து, குசஸ்தலையார் வடிநிலக்கோட்டம், திருவள்ளூர், அவர்களது தொழில்நுட்ப அறிக்கையில் மனுதாரருக்கு மேற்படி ஏரியில் மூன்று பகுதிகளில் முறையே 1. 140மீ x 100மீ , 2. 100மீ x 70மீ மற்றும் 3. 110மீ x 100மீ என்ற அளவில் 0.90மீ ஆழத்திற்கு புலப்படத்தில் குறித்துக்காட்டியுள்ளவாறு 28800 கனமீட்டர் பரப்பில் 5000 லாரி லோடுகள் சவுடுமண் எடுக்க அனுமதி வழங்கிட பரிந்துரைத்துள்ளார்.

மேலும், சார் ஆட்சியர் மற்றும் வட்டாட்சியர், திருவள்ளூர் ஆகியோர்களது அறிக்கைகளில், மனுதாரர் சவுடுமண் குவாரி செய்ய அனுமதி கோரும், திருவள்ளூர் வட்டம்,

மாகரல் கிராமம், புல எண். 216 கிராம கணக்கில் மாகரல் ஏரி என தாக்கலாகி உள்ளது என்றும், இதன் மொத்த விஸ்தீர்ணம் 63.80.0 ஹெக்டேர் என்றும். இந்த ஏரி பொதுப்பணித்துறையின் கட்டுப்பாட்டில் உள்ளதென்றும். இதில் மனுதாரருக்கு 1. 140மீ x 100மீ , 2. 100மீ x 70மீ மற்றும் 3. 110மீ x 100மீ என்ற அளவீடுகளில் 0.90மீ ஆழத்திற்கு 5000 லாரி லோடுகள் சவுடுமண் எடுக்க பொதுப்பணித்துறையினரால் ஒத்திசைவு கடிதம் அளித்துள்ளனர் என்றும் தெரிவித்து. பிரஸ்தாப புலம் சமதரையாகவும், மேடு பள்ளங்கள் ஏதுமின்றி காணப்படுகிறது என்றும், இப்புலத்திலிருந்து புலத்தில் புராதான சின்னங்கள், கல்கட்டிடங்கள், கோயில் கிணறு பொதுமக்கள் வழிபடும் மத வழிபாட்டு சின்னங்கள் ஏதுமில்லை என்றும், புலத்தின் அருகில் உயர்வு மற்றும் தாழ்வு மின் அழுத்த கம்பங்கள் செல்லவில்லை என்றும் பாதை வசதி உள்ளதென்றும் தெரிவித்துள்ளனர். மேலும், மாகரல் ஊராட்சிக்கு உட்பட்ட மாகரல் ஏரி புல எண். 216 மனுதாரருக்கு குவாரி செய்ய ஆட்சேபனை இல்லை என தீர்மானம் எண்.8, நாள். 4.2.2011 அன்று தீர்மானம் நிறைவேற்றி நகல் அளித்துள்ளனர் என தெரிவித்து, எனவே மேற்கண்ட அளவீட்டில் 5000 லாரி லோடுகள் சவுடுமண் எடுக்க அனுமதி வழங்கலாம் என்றும், முதற்கட்டமாக 2500 லாரி லோடுகள் எடுத்தவுடன் வட்டாட்சியரின் அறிக்கை பெற்று அடுத்த 2500 லாரி லோடுகள் சவுடுமண் எடுக்க அனுமதி வழங்கலாம் என பரிந்துரை செய்துள்ளனர்.

மேலும், பார்வை 6ல் கண்ட உதவி புவியியலாளர்(கனிமம்),திருவள்ளூர் அவர்களது புலத்தணிக்கை குறிப்பில், மேற்படி ஏரியில் மனுதாரருக்கு சவுடுமண் எடுக்க பொதுப்பணித்துறையினரால் பரிந்துரைக்கப்பட்ட மூன்று பகுதிகளான, 1. 140மீ x 100மீ , 2. 100மீ x 70மீ மற்றும் 3. 110மீ x 100மீ கொண்ட பகுதிகள் சமதரையாகவும், சவுடுமண் குவாரி செய்ய தகுதிவாய்ந்த பகுதிகளாகவும் காணப்படுகிறது என்றும், பிரஸ்தாப புலத்திலிருந்து சவுடுமண் குவாரி செய்து வாகனங்கள் மூலம் வெளியில் கொண்டு செல்ல பாதை வசதி உள்ளதெனவும், இப்பகுதிகளில் புரதான சின்னங்களோ கட்டுமானங்களோ குடியிருப்புக்களோ உயர்ந்த மற்றும் தாழ்வழுத்த மின்கம்பங்களோ,மின்கம்பி செல்லும் பாதைகளோ ஏதுமில்லை என்றும், எனவே மேற்படி ஏரியில் பொதுப்பணி துறையினரால் புலப்படத்தில் குறித்துக் காட்டியுள்ளவாறு 0.90மீ ஆழத்திற்கு மிகாமல் கனிமத்திற்குண்டான உரிமவரியை வசூலித்துக் கொண்டு லாரி லோடு ஒன்றிற்கு 6 கனமீட்டர் என்ற அளவில் 4800 லாரி லோடுகள் (அ) 28800 கனமீட்டர் சவுடு மண் குவாரி செய்ய 1959

Scanned with CamScanner

ஆம் ஆண்டு தமிழ்நாடு சிறுவகை கனிமச்சலுகை விதி 12ன் கீழ் கனிமத்திற்குண்டான உரிம வரியை வசூலித்துக் கொண்டு சில நிபந்தனைகளின்படி மனுதாரருக்கு அனுமதி வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

எனவே, மேற்கண்ட அறிக்கைகளின் அடிப்படையில், திருவள்ளூர் வட்டம், மாகரல் கிராமம், புல எண். 216ல், பொதுப்பணித்துறையினரால் பரிந்துரைக்கப்பட்டுள்ள மூன்று பகுதிகளான முறையே 1. 140மீ x 100மீ , 2. 100மீ x 70மீ மற்றும் 3. 110மீ x 100மீ என்ற அளவீடுகளில் 0.90மீ ஆழத்திற்கு லாரி லோடு ஒன்றிற்கு 6 கனமீட்டர் என்ற அளவில் 4800 லாரி லோடுகள் (அ) 28800 கனமீட்டர் சவுடுமண்ணை, 1959 ஆம் ஆண்டு தமிழ்நாடு சிறுவகை கனிமச்சலுகை விதி 12ன் கீழ் கனிமத்திற்குண்டான உரிமவரியை வசூலித்துக்கொண்டு, மனுதாரர் திரு. டி.அமிர்தராஜ் என்பவருக்கு என்பவருக்கு 50 நாட்களுக்கு (22 .12.2011 முதல் 9 .02.2012 வரை) அனுமதி அளித்து இதன் மூலம் உத்திரவிடப்படுகிறது.

SPECIAL CONDITIONS;-

1. The quantity about 1. 140மீ x 100மீ , 2. 100மீ x 70மீ மற்றும் 3. 110மீ x 100மீ a depth of 0.90m (i.e.) 28800 m3 (or) 4800 lorry loads of savudu recommended by the PWD officials may be removed from the tank.

2. The pit so created should be connected to the nearest sluice by excavating a suitable channel as directed by the departmental officers.

3. The excavated Savudu should not be left over within the water spread area.

4. The depth of cutting should not exceed 0.90m in any way.

5. The savudu should be excavated 30m away from the toe of the bund.

6. There should not be any damages to the bund or to any cross masonry structure of the tank.

7. Savudu should be quarried and transported only during the day time between 6.00 AM to 6.00 PM without creating any hindrance to the village publics.

8. Savudu should be conveyed without causing any damage to the hydraulic structures and cross masonry works of the tank. If any damage is caused should be made good by the individual to whom the permission is granted.

Scanned with CamScanner

31

9. Savudu should not stacked on the side slope, top and in front of masonry structures and tank bund.

10. The transporting vehicles should be fixed with registration number plate and registration number of the vehicles.

11. Any ramp formed while crossing the bund should be removed and the bund is to be made properly to the standard.

12. The savudu removed should not be conveyed along the top of the bund.

13. Hologram are being pasted in respect of each dispatch slips issued for quarrying purpose with effect from 1.12.2010.

14. Cubic meter of the mineral for the transportation should be noted in respect of each dispatch slips as per the permission granted for quarrying. If excess quantity of mineral is transported than the above quantity, the vehicles concerned will be seized and action taken against them as per Tamil Nadu Minor Mineral Concession Rule 1959. Registers should be maintained in the quarry sites, showing the details of dispatch slips issued for the transportation of minerals.

15. If the vehicles transporting the minerals are found with the dispatch slips, other than the Hologram issued by this department are pasted, such vehicles will be seized and action taken against them as per rules.

மாவட்ட ஆட்சியர்,
திருவள்ளூர்.

பெறுநர்
திரு.டி.அமிர்தராஜ்,
த/பெ.தாஸ்,
எண். 33, சி.எஸ்.ஐ. பள்ளி தெரு,
புட்லூர் கிராமம், திருவள்ளூர் வட்டம்.

நகல். செயற்பொறியாளர்,
பொதுப்பணித்துறை,
குசஸ்தலையார் வடிநிலக்கோட்டம்,
திருவள்ளூர்.
நகல். சார் ஆட்சியர், திருவள்ளூர்
நகல். வட்டாட்சியர், திருவள்ளூர்.

குத்தகைதாரர் விதிகளுக்குட்பட்டு குவாரிப்பணி செய்கிறாரா என கண்காணித்து கனிமவள விதிகளின்படி நடவடிக்கை எடுக்க கோரப்படுகிறார்கள்.

நகல். கிராம நிர்வாக அலுவலர், மாகரல்
நகல். காவல்துறை கண்காணிப்பாளர், திருவள்ளூர்.
நகல். காவல்துறை துணை கண்காணிப்பாளர், திருவள்ளூர்.

Scanned with CamScanner

திருவள்ளூர் மாவட்ட ஆட்சியர் அவர்களது செயல்முறைகள்
முன்னிலை.திரு.அஜித் சாட்டர்ஜி,இ.ஆ.ப.

ந.க.எண். 154/2012/கனிமம்.2 நாள். 18.5.2012

பொருள். கனிமங்களும்,குவாரிகளும்-திருவள்ளூர் மாவட்டம்- திருவள்ளூர் வட்டம்- மாகரல் கிராமம்- புல எண். 216- பொதுப்பணித்துறை ஏரி- 4875 லாரி லோடுகள் சவுடு மண் குவாரி செய்ய திரு. எம். பூபதி என்பவருக்கு அனுமதி அளித்து-உத்திரவிடுதல்- தொடர்பாக.

பார்வை 1. திரு.எம். பூபதி, கொமக்கம்பேடு கிராமம் என்பவரது விண்ணப்ப மனு நாள். 31.01.2012.

2. இவ்வலுவலக கடித ந.க.எண்.154/2012/கனிமம்-2 நாள்.31.1.2012

3. செயற்பொறியாளர்,பொ.ப.து, குசஸ்தலையார் வடிநிலக்கோட்டம் திருவள்ளூர் கடித எண். டிபி.ஜெடிஓ1/எப் 1917/க்யூஎம்/2012 156எம். நாள்.24.02.2012

4. வட்டாட்சியர், திருவள்ளூர் அறிக்கை ந.க.எண். 12150/2012/அ1.நாள்.13.3.2012.

5. சார் ஆட்சியர்,திருவள்ளூர் அறிக்கை ந.க.எண்.1026/2012/அ1.நாள்.22.03.2012.

6. உதவி புவியியலாளர்(கனிமம்),திருவள்ளூர் புலத்தணிக்கை அறிக்கை நாள்.3.5.2012

****

<u>உத்திரவு</u>

பார்வை 1ல் கண்ட விண்ணப்ப மனுவில், திருவள்ளூர் வட்டம், தாமரைப்பாக்கம் மதுரா கொமக்கம்பேடு என்ற முகவரியில் வசிக்கும், திரு. எம்.பூபதி என்பவர், திருவள்ளூர் வட்டம், மாகரல் கிராமம், புல எண். 216 பொ.ப.து, ஏரியில் 5000 லாரி லோடுகள் சவுடு மண் குவாரி செய்ய அனுமதி வழங்க கோரி 1959 ஆம் ஆண்டு தமிழ்நாடு சிறுவகை கனிமச்சலுகை விதி 12ன் கீழ் விண்ணப்பித்துள்ளார்.

மனுதாரரின் கோரிக்கை தொடர்பாக, பார்வை 3ல் கண்ட செயற்பொறியாளர், பொ.ப.து, குசஸ்தலையார் வடிநிலக்கோட்டம், திருவள்ளூர் தனது தொழில்நுட்ப அறிக்கையில், சில நிபந்தனைகளின் கீழ், மேற்படி ஏரியில் மனுதாரருக்கு 250மீ நீளம், 130மீ அகலம் என்ற அளவில் 0.90மீ ஆழத்திற்கு 5000 லாரி லோடுகள் சவுடு மண் குவாரி செய்ய 23.08.2012 வரை தடையில்லா சான்று அளித்து அனுமதி வழங்கிட பரிந்துரைத்துள்ளார்.

மேலும், சார் ஆட்சியர், திருவள்ளூர் மற்றும் வட்டாட்சியர், திருவள்ளூர் ஆகியோர்களது அறிக்கைகளில், மனுதாரர் சவுடுமண் குவாரி செய்ய அனுமதி கோரும், திருவள்ளூர் வட்டம், மாகரல் கிராமம், புல எண். 216 ன் மொத்த விஸ்தீர்ணம் 63.80.0 ஹெக்டேர்ஸ் என்றும், இப்புலம் கிராம கணக்கில் மாகரல் ஏரி என தாக்கலாகி உள்ளது

Scanned with CamScanner

என்றும், மேற்கண்ட ஏரியில் சவுடுமண் எடுத்துச்செல்ல பாதை வசதி உள்ளதென்றும், மேற்கண்ட ஏரியில் கிழக்கு மற்றும் மேற்கு பகுதியில் 130மீ நீளம், வடக்கு தெற்கு பகுதியில் 250மீ அகலம் என்ற அளவில் 0.90மீ ஆழத்திற்கு சவுடுமண் எடுக்க பொதுப்பணித்துறையினரால் 23.08.2012 வரை தடையில்லா சான்று அளித்து கடிதம் பெறப்பட்டுள்ளதென்றும், மனுதாரருக்கு குவாரி செய்ய அனுமதி வழங்குவது தொடர்பாக மாகரல் ஊராட்சிமன்ற தீர்மான எண்.12 நாள். 12/2011ன்படி ஆட்சேபனை இல்லையென தீர்மானம் நிறைவேற்றப்பட்டுள்ளதென்றும், பிரஸ்தாப புலம் தற்போது சமதரையாகவும், மேடுபள்ளங்கள் ஏதுமின்றி உள்ளது என்றும், பிரஸ்தாப இடத்தில் மரம், கிணறு, கட்டிடங்கள், உயர்மின் அழுத்த கம்பிகள், புரதான சின்னங்கள் கல் கட்டிடங்கள் பொதுமக்கள் வழிபாட்டு சின்னங்கள் ஏதுமில்லை என்றும், எனவே பொதுப்பணித்துறையினரால் அளவீடு செய்யப்பட்டுள்ள பகுதியில் முதலில் 2500 லாரி லோடுகள் சவுடுமண் எடுத்தவுடன் வட்டாட்சியரிடம் அளந்து அறிக்கை பெற்றவுடன் அடுத்த 2500 லாரி லோடுகள் சவுடுமண் எடுக்க அனுமதி வழங்கவும், குவாரி முடிந்தவுடன் வட்டாட்சியரிடம் ஒப்படைக்க வேண்டும் என்ற நிபந்தனையுடன் மனுதாரரர் திரு. எம்.பூபதி என்பவருக்கு 5000 லாரி லோடுகள் சவுடுமண் குவாரி செய்ய அனுமதி வழங்கலாம் என பரிந்துரை செய்துள்ளனர்.

உதவி புவியியலாளர் (கனிமம்),திருவள்ளூர் அவர்களது புலத்தணிக்கை குறிப்பில், மேற்படி ஏரியில் மனுதாரருக்கு சவுடுமண் எடுக்க பொதுப்பணித்துறையினரால் பரிந்துரைக்கப்பட்ட 250மீ நீளம், 130மீ அகலம் கொண்ட பகுதி ஏரியின் வடக்கு புறத்தில் கிழக்கு மேற்காக அமைந்துள்ளதென்றும், இப்பகுதி சமதரையாகவும், சவுடுமண் குவாரி செய்ய தகுதி வாய்ந்த பகுதியாகவும் அமைந்துள்ளன என்றும் இப்பகுதியில் புரதான சின்னங்களோ, கட்டுமானங்களோ, குடியிருப்புக்களோ, ஏதுமில்லை என்றும், சவுடுமண் குவாரி செய்து வாகனங்கள் மூலம் வெளியில் செல்ல பாதை வசதி உள்ளதென்றும், பரிந்துரைக்கப்பட்ட பகுதிக்கு தெற்கு புறத்தில் வட-கிழக்கு -- தென் -மேற்காக சுமார் 50மீ அப்பால் உயர் மின் அழுத்த கம்பி செல்கிறது என்றும் எனவே, சில நிபந்தனைகளின்படி மனுதாரரருக்கு பொதுப்பணித்துறையினரால் பரிந்துரைக்கப்பட்டு புலப்படத்தில் குறித்துக்காட்டியுள்ளவாறு 0.90மீ ஆழத்திற்கு மட்டும் லாரி லோடு ஒன்றிற்கு 6 கனமீட்டர் என்ற அளவில் 29250 கனமீட்டர் (அ) 4875 லாரி லோடுகள் சவுடு மண் குவாரி செய்ய 1959 ஆம் ஆண்டு தமிழ்நாடு சிறுவகை கனிமச்சலுகை விதி 12ன் கீழ் கனிமத்திற்குண்டான

Scanned with CamScanner

மொத்த உரிம வரியை வசூலித்துக் கொண்டு மனுதாரர் திரு. எம்.பூபதி என்பவருக்கு அனுமதி வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

எனவே மேற்கண்ட அறிக்கைகளின் அடிப்படையில் திருவள்ளூர் வட்டம், மாகரல் கிராமம், புல எண். 216ல் பொதுப்பணித்துறையினரால் ரிந்துரைக்கப்பட்டு புலப்படத்தில் குறித்துக்காட்டியுள்ளவாறு 250மீ நீளம், 130மீ அகலம் என்ற அளவீட்டில் 0.90மீ ஆழத்திற்கு மட்டும் 1959 ஆம் ஆண்டு தமிழ்நாடு சிறுவகை கனிமச்சலுகை விதி 12ன் கீழ் கனிமத்திற்குண்டான உரிம வரியை வசூலித்துக்கொண்டு லாரி லோடு ஒன்றிற்கு 6 கனமீட்டர் என்ற அளவில் 29250 கனமீட்டர் (அ) 4875 லாரி லோடுகள் சவுடு மண் குவாரி செய்ய மனுதாரர் திரு.எம். பூபதி என்பவருக்கு கீழ்க்கண்ட சிறப்பு நிபந்தனைகளின்படி 45 நாட்களுக்கு (21.5.2012 முதல் 4.7.2012 வரை) அனுமதி அளித்து இதன் மூலம் உத்திரவிடப்படுகிறது.

SPECIAL CONDITIONS;-

1. The quantity about 250m x 130m x 0.90m = 29250 m3 (or) 4875 lorry loads of Savudu recommended by the PWD officials may be removed from the tank.
2. The pit so created should be connected to the nearest sluice by excavating a suitable channel as directed by the departmental officers.
3. The excavated savudu should not be left over within the water spread area.
4. The depth of cutting should not exceed 0.90m in any way.
5. The savudu should be excavated 70m away from the toe of the bund.
6. There should not be any damages to the bund or to any cross masonry structure of the tank.
7. Savudu should be quarried and transported only during the day time between 6.00 AM to 6.00 PM without creating any hindrance to the village publics.
8. Savudu should be conveyed without causing any damage to the hydraulic structures and cross masonry works of the tank. If any damage is caused should be made good by the individual to whom the permission is granted.
9. Savudu should not stacked on the side slope, top and in front of masonry structures and tank bund.
10. The transporting vehicles should be fixed with registration number plate and registration number of the vehicles.

11. Any ramp formed while crossing the bund should be removed and the bund is to be made properly to the standard.

12. The savudu removed should not be conveyed along the top of the bund.

13. Hologram are being pasted in respect of each dispatch slips issued for quarrying purpose with effect from 1.12.2010.

14. Cubic meter of the mineral for the transportation should be noted in respect of each dispatch slips as per the permission granted for quarrying. If excess quantity of mineral is transported than the above quantity, the vehicles concerned will be seized and action taken against them as per Tamil Nadu Minor Mineral Concession Rule 1959. Registers should be maintained in the quarry sites, showing the details of dispatch slips issued for the transportation of minerals.

15. If the vehicles transporting the minerals are found with the dispatch slips, other than the Hologram issued by this department are pasted, such vehicles will be seized and action taken against them as per rules.

மாவட்ட ஆட்சியர்,
திருவள்ளூர்.

பெறுநர்
திரு.எம்.பூபதி,
த/பெ.மாணிக்கம்,
தாமரைப்பாக்கம் மதுரா கொமக்கம்பேடு கிராமம்
திருவள்ளூர் வட்டம்.

நகல். செயற்பொறியாளர்,
பொதுப்பணித்துறை,
குசஸ்தலையார் வடிநிலக்கோட்டம்,
திருவள்ளூர்.
நகல். சார் ஆட்சியர், திருவள்ளூர்
நகல். வட்டாட்சியர், திருவள்ளூர்.
நகல். கிராம நிர்வாக அலுவலர், மாகரல்
நகல். காவல்துறை கண்காணிப்பாளர், திருவள்ளூர்.
நகல். காவல்துறை துணை கண்காணிப்பாளர்,
திருவள்ளூர்.

குத்தகைதாரர் விதிகளுக்குட்பட்டு குவாரிப்பணி செய்கிறாரா என கண்காணித்து கனிமவள விதிகளின்படி நடவடிக்கை எடுக்க கோரப்படுகிறார்கள்.

Scanned with CamScanner

திருவள்ளூர் மாவட்ட ஆட்சியர் அவர்களது செயல்முறைகள்
முன்னிலை.திரு.அஷிஷ் சாட்டர்ஜி,இ.ஆ.ப.

ந.க.எண். 600/2011/கனிமம்.2 நாள்.9.07.2012

பொருள்.	கனிமங்களும்,குவாரிகளும்-திருவள்ளூர் மாவட்டம்- திருவள்ளூர் வட்டம்- மாகரல் கிராமம்- புல எண். 216- பொதுப்பணித்துறை ஏரியிலிருந்து- 4875 லாரி லோடுகள் சவுடுமண் குவாரி செய்ய - திரு. ஜெ. பாலகிருஷ்ணன் என்பவருக்கு அனுமதி அளித்து- உத்திரவிடுதல்- தொடர்பாக.
பார்வை	1. திரு.ஜெ. பாலகிருஷ்ணன், சென்னை.24 என்பவரது விண்ணப்ப மனு நாள். 27.07.2011.
	2. இவ்வலுவலக கடித ந.க.எண்.600/2011/கனிமம்-2 நாள்.28.7.2011.
	3. செயற்பொறியாளர்,பொ.ப.து, குசஸ்தலையார் வடிநிலக்கோட்டம் திருவள்ளூர் கடித எண். டிபி.ஜெடிஓ1/எப் 1917/க்யூஎம்/2011 542எம். நாள்.17.12.2011
	4. வட்டாட்சியர், திருவள்ளூர் அறிக்கை ந.க.எண். 2152/2012/ அ1.நாள்.2.3.2012.
	5. சார் ஆட்சியர்(பொ),திருவள்ளூர் அறிக்கை ந.க.எண்.4622/2011/ அ1.நாள்.16.03.2012.
	6. சென்னை உயர்நீதிமன்ற உத்திரவு டபிள்யூ.பி.எண். 14604/2012 நாள். 8.6.2012.
	7. செயற்பொறியாளர்,பொ.ப.து, குசஸ்தலையார் வடிநிலக்கோட்டம், திருவள்ளூர் கடித ந.க.எண். வபி/இவஅ1/கோ 1917/2012/408எம். நாள். 26.6.2012.
	8. உதவி புவியியலாளர்(கனிமம்),திருவள்ளூர் புலத்தணிக்கை அறிக்கை நாள்.28.6.2012

****

உத்திரவு

பார்வை 1ல் கண்ட விண்ணப்ப மனுவில், சென்னை.24, திருநின்றவூர், மேடம்டுதும்பூர் எண். 11/255 என்ற முகவரியில் வசிக்கும் திரு. ஜெ.பாலகிருஷ்ணன் என்பவர், திருவள்ளூர் வட்டம், மாகரல் கிராமம், புல எண். 216 பொ.ப.து, ஏரியில் 5000 லாரி லோடுகள் சவுடு மண் குவாரி செய்ய அனுமதி வழங்க கோரி 1959 ஆம் ஆண்டு தமிழ்நாடு சிறுவகை கனிமச்சலுகை விதி 12ன் கீழ் விண்ணப்பித்துள்ளது தொடர்பாக, பார்வை 3 மற்றும் 7ல் கண்ட செயற்பொறியாளர், பொ.ப.து, குசஸ்தலையார் வடிநிலக்கோட்டம், திருவள்ளூர் தனது தொழில்நுட்ப அறிக்கையில், சில நிபந்தனைகளின் கீழ், மேற்படி ஏரியில் மனுதாரருக்கு 250மீ நீளம், 130மீ அகலம் என்ற அளவில் 0.90மீ ஆழத்திற்கு 5000 லாரி லோடுகள் சவுடு மண் குவாரி செய்ய அனுமதி வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

மேலும், சார் ஆட்சியர்(பொ), திருவள்ளூர் மற்றும் வட்டாட்சியர், திருவள்ளூர் ஆகியோர்களது அறிக்கைகளில், மனுதாரர் சவுடுமண் குவாரி செய்ய அனுமதி கோரும்,

Scanned with CamScanner

திருவள்ளூர் வட்டம், மாகரல் கிராமம், புல எண். 216 ன் மொத்த விஸ்தீர்ணம் 63.80.0 ஹெக்டேர்ஸ் என்றும், இப்புலம் கிராம கணக்கில் மாகரல் ஏரி என தாக்கலாகி உள்ளது என்றும், மேற்கண்ட ஏரி பொதுப்பணித்துறையின் பராமரிப்பில் உள்ளதென்றும், இதில் 250 நீளம், 130மீ அகலம் 0.90மீ ஆழத்திற்கு 5000 லாரி லோடுகள் மனுதாரருக்கு குவாரி செய்ய 9.6.2012 வரை பொதுப்பணித்துறையினரால் ஒத்திசைவு அளிக்கப்பட்டுள்ளது என்றும், மேற்கண்ட ஏரியில் சவுடுமண் எடுத்துச்செல்ல பாதை வசதி உள்ளதென்றும், பிரஸ்தாப புலம் தற்போது சமதரையாகவும், மேடுபள்ளங்கள் ஏதுமின்றி உள்ளது என்றும், பிரஸ்தாப இடத்தில் மரம், கிணறு, கட்டிடங்கள், உயர்மின் அழுத்த கம்பிகள், புரதான சின்னங்கள் கல் கட்டிடங்கள் பொதுமக்கள் வழிபாட்டு சின்னங்கள் ஏதுமில்லை என்றும், மாகரல் ஊராட்சிமன்றத்தில் தீர்மான எண். 33, நாள். 3.2.2011ல் மாகரல் ஏரி சர்வே எண்.216ல் சவுடுமண் எடுக்க ஏகமான ஒப்புதல் அளிக்கப்பட்ட தீர்மான நகல் பெறப்பட்டுள்ளது என்றும், மனுதாரர் ஏரியில் குவாரி செய்வது தொடர்பாக கிராமத்தில் பொது விளம்பரம் செய்யப்பட்டதில், ஆட்சேபனை ஏதும் வரப்பெறவில்லை என்றும், எனவே பொதுப்பணித்துறையினரால் அளவீடு செய்யப்பட்டுள்ள பகுதியில் அனுமதி வழங்கிய பின்பு வட்டாட்சியரிடம் மனுதாரர் அளந்து காட்டிய பின்பு குவாரி பணி தொடங்க வேண்டும் என்றும், முடிந்தவுடன் வட்டாட்சியரிடம் ஒப்படைக்க வேண்டும் என்ற நிபந்தனையுடன் மனுதாரரர் திரு. ஜெ.பாலகிருஷ்ணன், த/பெ. ஜெயராமன் என்பவருக்கு 5000 லாரி லோடுகள் சவுடுமண் குவாரி செய்ய அனுமதி வழங்கலாம் என பரிந்துரை செய்துள்ளனர்.

மேலும், உதவி புவியியலாளர் (கனிமம்), திருவள்ளூர் தனது புலத்தணிக்கை குறிப்பில், மேற்படி ஏரியில் மனுதாரருக்கு சவுடுமண் எடுக்க பொதுப்பணித்துறையினரால் பரிந்துரைக்கப்பட்ட 250மீ நீளம், 130மீ அகலம் கொண்ட பகுதி ஏரியின் தெற்கு புறத்தில் வடக்கு தெற்காக அமைந்துள்ளதென்றும், இப்பகுதி சமதரையாகவும், சவுடுமண் குவாரி செய்ய தகுதி வாய்ந்த பகுதியாகவும் அமைந்துள்ளன என்றும் இப்பகுதியில் புரதான சின்னங்களோ, கட்டுமானங்களோ, குடியிருப்புக்களோ, ஏதுமில்லை என்றும், சவுடுமண் குவாரி செய்து வாகனங்கள் மூலம் வெளியில் செல்ல பாதை வசதி உள்ளதென்றும், பரிந்துரைக்கப்பட்ட பகுதியின் வடக்கு புறத்தில் சுமார் 120மீ தொலைவில் உயர்மின் அழுத்த கம்பி ஒன்று செல்கிறது என்றும், எனவே, சில நியந்தனைகளின்படி மனுதாரரருக்கு பொதுப்பணித்துறையினரால் பரிந்துரைக்கப்பட்டு புலப்படத்தில் குறித்துக்காட்டியுள்ளவாறு 0.90மீ ஆழத்திற்கு மட்டும் உயர்மின்ற அழுத்த கம்பி செல்லும் பாதைக்கு எவ்வித பாதிப்பும் ஏற்படாத வகையில் குவாரிப்பணி செய்ய வேண்டும் என்ற நிபந்தனையுடன், லாரி லோடு

Scanned with CamScanner

ஒன்றிற்கு 6 கனமீட்டர் என்ற அளவில் 29250 கனமீட்டர் (அ) 4875 லாரி லோடுகள் சவுடு மண் குவாரி செய்ய 1959 ஆம் ஆண்டு தமிழ்நாடு சிறுவகை கனிமச்சலுகை விதி 12ன் கீழ் கனிமத்திற்குண்டான மொத்த உரிம வரியை வசூலித்துக் கொண்டு மனுதாரர் திரு. ஜெ. பாலகிருஷ்ணன் என்பவருக்கு அனுமதி வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

எனவே திருவள்ளூர் வட்டம், மாகரல் கிராமம், புல எண். 216ல் பொதுப்பணித்துறையினரால் பரிந்துரைக்கப்பட்டு புலப்படத்தில் குறித்துக்காட்டியுள்ளவாறு 250மீ நீளம், 130மீ அகலம் என்ற அளவீட்டில் 0.90மீ ஆழத்திற்கு மட்டும் 1959 ஆம் ஆண்டு தமிழ்நாடு சிறுவகை கனிமச்சலுகை விதி 12ன் கீழ் கனிமத்திற்குண்டான உரிம வரியை வசூலித்துக்கொண்டு லாரி லோடு ஒன்றிற்கு 6 கனமீட்டர் என்ற அளவில் 29250 கனமீட்டர் (அ) 4875 லாரி லோடுகள் சவுடு மண் குவாரி செய்ய மனுதாரர் திரு.ஜெ. பாலகிருஷ்ணன் என்பவருக்கு கீழ்க்கண்ட சிறப்பு நிபந்தனைகளின்படி 50 நாட்களுக்கு (19.07.2012 முதல் 6.09.2012 வரை) அனுமதி அளித்து இதன் மூலம் உத்திரவிடப்படுகிறது.

SPECIAL CONDITIONS;-

1. The quantity about 250m x 130m x 0.90m = 29250 m3 (or) 4875 lorry loads of Savudu recommended by the PWD officials may be removed from the tank.
2. The pit so created should be connected to the nearest sluice by excavating a suitable channel as directed by the departmental officers.
3. The excavated savudu should not be left over within the water spread area.
4. The depth of cutting should not exceed 0.90m in any way.
5. The savudu should be excavated 70m away from the toe of the bund.
6. There should not be any damages to the bund or to any cross masonry structure of the tank.
7. Savudu should be quarried and transported only during the day time between 6.00 AM to 6.00 PM without creating any hindrance to the village publics.
8. Savudu should be conveyed without causing any damage to the hydraulic structures and cross masonry works of the tank. If any damage is caused should be made good by the individual to whom the permission is granted.
9. Savudu should not stacked on the side slope, top and in front of masonry structures and tank bund.
10. The transporting vehicles should be fixed with registration number plate and registration number of the vehicles.

Scanned with CamScanner

திருவள்ளூர் மாவட்ட ஆட்சியர் அவர்களது செயல்முறைகள்
முன்னிலை.திரு.கொ.வீர ராகவ ராவ்,இ.ஆ.ப.

ந.க.எண். 74/2012/கனிமம்.2

நாள்.30.05.2013

பொருள். கனிமங்களும், குவாரிகளும்- திருவள்ளூர் மாவட்டம்- திருவள்ளூர் வட்டம் - மாகரல் கிராமம்- புல எண். 216- பொதுப்பணித்துறை ஏரியில்- 4825 லாரி லோடுகள் சவுடு மண் குவாரி செய்ய திரு. ஜெ.பாலகிருஷ்ணன் என்பவருக்கு அனுமதி அளித்து- உத்திரவிடுதல்-தொடர்பாக.

பார்வை
1.திரு. ஜெ.பாலகிருஷ்ணன் த/பெ. ஜெயராமன் என்பவரது விண்ணப்ப மனு நாள். 19.01.2012.
2.இவ்வலுவலக கடித ந.க.எண்.74/2012/கனிமம்-2 நாள்.19.01.2012
3. செயற்பொறியாளர்,பொ.ப.து, குசஸ்தலையார் வடிநிலக்கோட்டம், திருவள்ளூர் கடித எண். டிபி.ஜெடிஓ1/1917 க்யூ.எம். /2012/116எம். நாள்.15.02.2012.
4.வட்டாட்சியர், திருவள்ளூர் கடித ந.க.எண்.3707/2012/ அ1.நாள்.3.4.2012.
5.சார் ஆட்சியர்,திருவள்ளூர் கடித ந.க.எண்.1803/2012/ அ1.நாள்.8.05.2012
6. இவ்வலுவலக கடித ந.க.எண். 74/2012/கனிமம்-2. நாள். 8.2.2013.
7.செயற்பொறியாளர், பொ.ப.து, குசஸ்தலையார் வடிநிலக் கோட்டம், திருவள்ளூர் கடித எண். வபி/இ5அ1./கோ 1917 க.கு. /2013/ 135எம். நாள்.22.02.2013
8. உதவி புவியியலாளர்(கனிமம்),திருவள்ளூர் புலத்தணிக்கை அறிக்கை நாள்.26.02.2013
9.உதவி இயக்குநர்(கனிமம்),திருவள்ளூர் அறிக்கை ந.க.எண்.74/2012/கனிமம்.2 நாள். 1.3.2013.
10.உறுப்பினர் செயலர், சுற்றுப்புறச்சூழல் துறை, சென்னை.15 கடித எண்.SEIAA. TN/F.No.931/EC/1(a) /245/ 2013.நாள். 23.4.2013.

****

<u>உத்திரவு</u>

திருவள்ளூர் மாவட்டம், அம்பத்தூர் வட்டம், கர்லப்பாக்கம் அஞ்சல், மேட்டுத்தும்பூர் கிராமம், எண்.11/255 என்ற முகவரியில் வசிக்கும் திரு.ஜெ.பாலகிருஷ்ணன், த/பெ. ஜெயராமன் என்பவர் திருவள்ளூர் வட்டம், மாகரல் கிராமம், புல எண். 216 பொ.ப.து, ஏரியிலிருந்து 5000 லாரி லோடுகள் சவுடு மண் குவாரி செய்ய, அனுமதி வழங்க கோரி பார்வை 1ல் கண்ட மனுவில் விண்ணப்பித்துள்ளார்.

மனுதாரரின் கோரிக்கை தொடர்பாக, பார்வை 3 மற்றும் 7ல் கண்ட செயற்பொறியாளர்,பொ.ப.து, குசஸ்தலையார் வடிநிலக்கோட்டம், திருவள்ளூர் அவர்களது தொழில்நுட்ப அறிக்கையில், மனுதாரருக்கு மேற்படி ஏரியில் 250மீ நீளம்,130மீ அகலம் என்ற அளவில், 0.90மீ ஆழத்திற்கு 29250 கனமீட்டர் (அ) 5000 லாரி லோடுகள் சவுடு மண் எடுக்க அனுமதி வழங்கிட பரிந்துரைத்துள்ளார்.

Scanned with CamScanner

மேலும், பார்வை 4 மற்றும் 5ல் கண்ட சார் ஆட்சியர், திருவள்ளூர் மற்றும் வட்டாட்சியர், திருவள்ளூர் ஆகியோர்களது அறிக்கைகளில், மனுதாரர் சவுடுமண் குவாரி செய்ய அனுமதி கோரும், திருவள்ளூர் வட்டம், மாகரல் கிராமம், புல எண். 216 கிராம கணக்கில் மாகரல் ஏரி என தாக்கலாகி உள்ளது என்றும், இதன் மொத்த விஸ்தீரணம் 63.80.0 ஹெக்டேர் எனவும், இந்த ஏரி பொதுப்பணித்துறை கட்டுப்பாட்டில் உள்ளதென்றும், இதில் பொதுப்பணித்துறையினரால் 250மீ நீளம், 130மீ அகலம் என்ற அளவில் 0.90மீ ஆழத்திற்கு 5000 லாரி லோடுகள் சவுடுமண் எடுக்க 15.8.2012 வரை அனுமதி வழங்கலாம் என ஒத்திசைவு கடிதம் அளித்துள்ளனர் என்றும், மேலும், மனுதாரருக்கு குவாரி செய்ய ஆட்சேபனை இல்லையென மாகரல் ஊராட்சிமன்றம் 13.2012 அன்று தீர்மான எண். 33ன்படி, ஏரியினை ஆழப்படுத்திட தீர்மானம் நிறைவேற்றப்பட்டுள்ளதாகவும், மனுதாரர் சவுடுமண் எடுக்க உத்தேசிக்கப்பட்டுள்ள பிரஸ்தாப இடத்தில், மரம், கிணறு, கட்டிடங்கள், உயர் மற்றும் தாழ்வு மின் அழுத்த கம்பிகள், புராதன சின்னங்கள், வழிபாட்டு சின்னங்கள் ஏதுமில்லை என்றும், இப்பகுதி தற்போது சமதரையாகவும், மேடுபள்ளங்கள் ஏதுமின்றியும் காணப்படுவதாகவும் தெரிவித்துள்ளனர். எனவே, மேற்கண்ட அளவீட்டில் அனுமதிக்கப்படும் 5000 லாரி லோடுகளில் அனுமதிக்கும் காலத்தில் இரண்டு சமபகுதியாக பிரித்து நடைச்சீட்டுக்கள் வழங்க வேண்டும் என்றும், குவாரி முடிந்தவுடன் வட்டாட்சியரிடம் ஒப்படைக்க வேண்டும் என்ற நிபந்தனையுடன் மனுதாரர் திரு. ஜெ.பாலகிருஷ்ணன் என்பவருக்கு 5000 லாரி லோடுகள் சவுடுமண் எடுக்க மனுதாரருக்கு அனுமதி வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

பார்வை 8ல் கண்ட உதவி புவியியலாளர்(கனிமம்),திருவள்ளூர் தனது புலத்தணிக்கை குறிப்பில், மேற்படி ஏரியில் மனுதாரருக்கு சவுடுமண் எடுக்க பொதுப்பணித்துறையினரால் பரிந்துரைக்கப்பட்ட 250மீ நீளம், 130மீ அகலம் கொண்ட பகுதி ஏரியின் மேற்கு புறத்தில் வடக்கு தெற்காக அமைந்துள்ளதென்றும், இப்பகுதி சமதரையாகவும், சவுடுமண் குவாரி செய்ய தகுதி வாய்ந்த பகுதியாகவும் அமைந்துள்ளன என்றும் இப்பகுதியில் புராதன சின்னங்களோ, கட்டுமானங்களோ, குடியிருப்புக்களோ, ஏதுமில்லை என்றும், சவுடுமண் குவாரி செய்து வாகனங்கள் மூலம் வெளியில் செல்ல பாதை வசதி உள்ளதென்றும், பரிந்துரைக்கப்பட்ட பகுதியின் கிழக்கு புறத்தில் சுமார் 50மீ அப்பால் உயர்மின் அழுத்த கம்பி ஒன்று செல்கிறது என்றும், எனவே, சில நிபந்தனைகளின்படி மனுதாரருக்கு பொதுப்பணித்துறையினரால் பரிந்துரைக்கப்பட்டு புலப்படத்தில் குறித்துக்காட்டியுள்ளவாறு 0.90மீ ஆழத்திற்கு மட்டும் உயர்மின் அழுத்த கம்பி செல்லும் பாதைக்கு எவ்வித பாதிப்பும் ஏற்படாத வகையில் குவாரிப்பணி செய்ய வேண்டும் என்ற நிபந்தனையுடன், லாரி லோடு ஒன்றிற்கு 6 கனமீட்டர் என்ற அளவில் 29250 கனமீட்டர் அ 4875 லாரி லோடுகள் சவுடு மண் குவாரி செய்ய, 1959 ஆம் ஆண்டு தமிழ்நாடு சிறுவகை கனிமச்சலுகை விதி 12ன் கீழ் கனிமத்திற்குண்டான மொத்த உரிம வரியை வசூலித்துக் கொண்டு மனுதாரர் திரு ஜெ. பாலகிருஷ்ணன் என்பவருக்கு அனுமதி வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

மேலும், பார்வை 9ல் கண்ட உதவி இயக்குநர்(கனிமம்), திருவள்ளூர் அவர்களது அறிக்கையில், செயற்பொறியாளர்,பொ.ப.து. குசஸ்தலையார் வடிநிலக்கோட்டம், திருவள்ளூர் அவர்களது தொழில்நுட்ப அறிக்கை, சார் ஆட்சியர் மற்றும் வட்டாட்சியர்,திருவள்ளூர் ஆகியோர்களது அறிக்கைகள் மற்றும் உதவி புவியியலாளர்(கனிமம்),திருவள்ளூர் புலத்தணிக்கை குறிப்பு ஆகியவற்றின் அடிப்படையில், திருவள்ளூர் வட்டம், மாகரல் கிராமம், பொதுப்பணித்துறை ஏரி புல எண். 216ல், புலப்படத்தில்

Scanned with CamScanner

குறித்துக்காட்டியுள்ளவாறு 250மீ நீளம், 130மீ அகலம் என்ற அளவிட்டில், 0.90மீ ஆழத்திற்கு மட்டும், லாரி லோடு ஒன்றிற்கு 6 கனமீட்டர் என்ற அளவில் 4825 லாரி லோடுகள் சவுடுமண்ணை, 1959 ஆம் ஆண்டு தமிழ்நாடு சிறுவகை கனிமச்சலுகை விதி 12ன் கீழ் கனிமத்திற்கான உரிம வரியை வசூலித்துக்கொண்டு, குவாரி செய்துகொள்ள மனுதாரர் திரு. ஜெ.பாலகிருஷ்ணன் என்பவருக்கு வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

பார்வை 10ல் கண்ட உறுப்பினர் செயலர், சுற்றுப்புறச்சூழல் துறை அவர்களது கடிதத்தில் சில நிபந்தனைகளின் கீழ், திருவள்ளூர் வட்டம், மாகரல் கிராமம், புல எண். 216(ப) பொதுப்பணித்துறை ஏரியில் மனுதாரர் திரு. ஜெ.பாலகிருஷ்ணன் என்பவர் சவுடு மண் குவாரி செய்ய சுற்றுப்புறச்சூழல் துறையின் தடை ஏதுமில்லை என தெரிவித்துள்ளார்.

எனவே, மேற்கண்ட அறிக்கைகளின் அடிப்படையில் திருவள்ளூர் வட்டம், மாகரல் கிராமம், புல எண். 216 ல் பொதுப்பணித்துறையினரால் புலப்படத்தில் குறித்துக்காட்டியுள்ள 250மீ நீளம், 130மீ அகலம் என்ற அளவில், 0.90மீ ஆழத்திற்கு மட்டும், லாரி லோடு ஒன்றிற்கு 6 கனமீட்டர் என்ற அளவில் 4825 லாரி லோடுகள் சவுடுமண்ணை குவாரி செய்ய, 1959 ஆம் ஆண்டு தமிழ்நாடு சிறுவகை கனிமச்சலுகை விதி 12ன் கீழ் கனிமத்திற்குண்டான உரிமவரியை வசூலித்துக்கொண்டு, முதற்கட்டமாக 2500 லாரி லோடுகள் சவுடுமண் எடுக்க நடைச்சீட்டுக்கள் வழங்கிய பின்னர், வட்டாட்சியரின் அறிக்கை பெற்று மீதமுள்ள 2325 லாரி லோடுகள் சவுடுமண் எடுக்க நடைச்சீட்டுக்கள் வழங்கப்படும் என்ற நிபந்தனையின்கீழ் 55 நாட்களுக்கு (31 .05.2013 முதல் 24 .07.2013 வரை) சுற்றுப்புறச்சூழல் துறையின் நிபந்தனைகள் மற்றும் கீழ்க்கண்ட சிறப்பு நிபந்தனைகளின்படி திரு. ஜெ.பாலகிருஷ்ணன் என்பவருக்கு அனுமதி அளித்து இதன் மூலம் உத்திரவிடப்படுகிறது.

SPECIAL CONDITIONS;-

1. The lessee should adhere the environment clearance issued by the SEIAA, Lr.No. SEIAA/TN/F.No/931/EC/1(a)/245/2013,dt. 23.4.2013.
2. The quantity about 250m x 130m x 0.90m = 29250 m3 (or) 4825 lorry loads of 2 Units SAVUDU recommended by the P.W.D. may be removed from the tank water spread area and connected to the deepest bed.
3. The pit so created should be connected to the nearest sluice by excavating a suitable channel as directed by the departmental officers.
4. The excavated SAVUDU should not be left over within the water spread area.
5. The depth of cutting should not exceed 0.90 m in any way.
6. The SAVUDU should be excavated 30m away from the toe of the bund.
7. There should not be any damages to the bund or to any cross masonry structure of the tank.
8. SAVUDU should be quarried and transported only during the day time between 7.00 AM to 5.00 PM without creating any hindrance to the village publics.
9. SAVUDU should be conveyed without causing any damage to the hydraulic structures and cross masonry works of the tank. If any damage is caused should be made good by the individual to whom the permission is granted.
10. SAVUDU should not stacked on the side slope, top and in front of masonry structures and tank bund.
11. The transporting vehicles should be fixed with registration number plate and registration number of the vehicles.

Scanned with CamScanner

12. Any ramp formed while crossing the bund should be removed and the bund is to be made properly to the standard.
13. The SAVUDU removed should not be conveyed along the top of the bund.
14. Hologram are being pasted in respect of each dispatch slips issued for quarrying purpose with effect from 1.12.2010.
15. Cubic meter of the mineral for the transportation should be noted in respect of each dispatch slips as per the permission granted for quarrying. If excess quantity of mineral is transported than the above quantity, the vehicles concerned will be seized and action taken against them as per Tamil Nadu Minor Mineral Concession Rule 1959. Registers should be maintained in the quarry sites, showing the details of dispatch slips issued for the transportation of minerals.
16. If the vehicles transporting the minerals are found with the dispatch slips, other than the Hologram issued by this department are pasted, such vehicles will be seized and action taken against them as per rules.

(ஒம்) 30.5.13
மாவட்ட ஆட்சியர்,
திருவள்ளூர்.

பெறுநர்
திரு. ஜெ.பாலகிருஷ்ணன்
த/பெ. ஜெயராமன்,
11/255 மேட்டுத்தும்பூர் கிராமம்,
கர்லப்பாக்கம் அஞ்சல்
அம்பத்தூர் வட்டம், திருவள்ளூர் மாவட்டம்.

30/5/2013 30.05.2013

நகல். செயற்பொறியாளர்,
பொதுப்பணித்துறை,
குசஸ்தலையார் வடிநிலக்கோட்டம்,
திருவள்ளூர்.
நகல். வருவாய்கோட்ட அலுவலர், திருவள்ளூர்
நகல். வட்டாட்சியர்,திருவள்ளூர்.

} குத்தகைதாரர் விதிகளுக்குட்பட்டு குவாரிப்பணி செய்கிறாரா என கண்காணித்து கனிமவள விதிகளின்படி நடவடிக்கை எடுக்க கோரப்படுகிறார்கள்.

நகல். கிராம நிர்வாக அலுவலர்,மாகரல்
நகல். காவல்துறை கண்காணிப்பாளர்,திருவள்ளூர்.
நகல். காவல்துறை துணை கண்காணிப்பாளர்,
திருவள்ளூர்.

J. Balak

நாள் 31.05.2013

Scanned with CamScanner

திருவள்ளூர் மாவட்ட ஆட்சியர் அவர்களது செயல்முறைகள்
முன்னிலை.திரு.கொ.வீர ராகவ ராவ்,இ.ஆ.ப.

ந.க.எண். 701/2011/கனிமம்.2

நாள்.03.01.2014

பொருள். கனிமங்களும், குவாரிகளும்- திருவள்ளூர் மாவட்டம்- திருவள்ளூர் வட்டம் - மாகரல் கிராமம்- புல எண். 216- பொதுப்பணித்துறை ஏரியில்- 4860 லாறி லோடுகள் சவுடு மண் குவாரி செய்ய திரு. ஆர்.கோதண்டராமன் என்பவருக்கு அனுமதி அளித்து- உத்திரவிடுதல்-தொடர்பாக.

பார்வை 1.திரு. ஆர்.கோதண்டராமன் த/பெ. ராமதாஸ் என்பவரது விண்ணப்ப மனு நாள். 13.08.2011.

2.இவ்வலுவலக கடித ந.க.எண்.701/2011/கனிமம்-2 நாள்.17.08.2011

3.செயற்பொறியாளர், பொ.ப.து, குசஸ்தலையார் வடிநிலக் கோட்டம், திருவள்ளூர் கடித எண். டிபி.ஜெடிஓ1/எப் 1917 க்யூ.எம். /2012/233எம். நாள்.09.04.2012.

4.வட்டாட்சியர், திருவள்ளூர் கடித ந.க.எண்.3565/2012/அ1.நாள்.3.4.2012.

5.சார் ஆட்சியர்,திருவள்ளூர் கடித ந.க.எண்.1808/2012/அ1.நாள்.8.05.2012

6. இவ்வலுவலக கடித ந.க.எண். 701/2012/கனிமம்-2. நாள். 22.2.2013.

7. உதவி புவியியலாளர்(கனிமம்),திருவள்ளூர் புலத்தணிக்கை அறிக்கை நாள்.24.07.2012

8.உதவி இயக்குநர்(கனிமம்), திருவள்ளூர் அறிக்கை ந.க.எண்.701/2012/கனிமம்.2 நாள்.20.11.2013

9.உறுப்பினர் செயலர், சுற்றுப்புறச்சூழல் துறை, சென்னை.15 கடித எண்.SEIAA. TN/F.No.1131/EC/1(a) /475/2013.நாள். 21.6.2013.

****

உத்திரவு

திருவள்ளூர் மாவட்டம், திருவள்ளூர் வட்டம் காக்களூர் கிராமம், MTH ரோடு எண்.9 என்ற முகவரியில் வசிக்கும் திரு. ஆர்.கோதண்டராமன், த/பெ. ராமதாஸ் என்பவர் திருவள்ளூர் வட்டம், மாகரல் கிராமம், புல எண். 216 பொ.ப.து, ஏரியிலிருந்து 5000 லாறி லோடுகள் சவுடு மண் குவாரி செய்ய, அனுமதி வழங்க கோரி பார்வை 1ல் கண்ட மனுவில் விண்ணப்பித்துள்ளார்.

மனுதாரரின் கோரிக்கை தொடர்பாக, பார்வை 3ல் கண்ட செயற்பொறியாளர்,பொ.ப.து, குசஸ்தலையார் வடிநிலக்கோட்டம், திருவள்ளூர் அவர்களது தொழில்நுட்ப அறிக்கையில், மனுதாரருக்கு மேற்படி ஏரியில் 270மீ நீளம்,120மீ அகலம் என்ற அளவில், 0.90மீ ஆழத்திற்கு 29160 கனமீட்டர் (அ) 5000 லாறி லோடுகள் சவுடு மண் எடுக்க அனுமதி வழங்கிட பரிந்துரைத்துள்ளார்.

Scanned with CamScanner

மேலும், பார்வை 4 மற்றும் 5ல் கண்ட சார் ஆட்சியர், திருவள்ளூர் மற்றும் வட்டாட்சியர், திருவள்ளூர் ஆகியோர்களது அறிக்கைகளில், மனுதாரர் சவுடுமண் குவாரி செய்ய அனுமதி கோரும், திருவள்ளூர் வட்டம், மாகரல் கிராமம், புல எண். 216 கிராம கணக்கில் மாகரல் ஏரி என தாக்கலாகி உள்ளது என்றும், இதன் மொத்த விஸ்தீரணம் 63.80.0 ஹெக்டேர் எனவும், இந்த ஏரி பொதுப்பணித்துறை கட்டுப்பாட்டில் உள்ளதென்றும், இதில் பொதுப்பணித்துறையினரால் 270மீ நீளம், 120மீ அகலம் என்ற அளவில் 0.90மீ ஆழத்திற்கு 29160 கனமீட்டர் (அ) 5000 லாரி லோடுகள் சவுடுமண் எடுக்க செயற்பொறியாளர்,பொ.ப.து, குசஸ்தலையார் வடிநிலக்கோட்டம் அவர்களின் கடிதம் எண் DB/JDO/F1917/QM/2012/233M DT.9.4.2012 ன் படி மனுதாரருக்கு குவாரி செய்ய அனுமதி வழங்கலாம் என ஒத்திசைவு கடிதம் அளித்துள்ளனர் என்றும், மேலும், மனுதாரருக்கு குவாரி செய்ய ஆட்சேபனை இல்லையென மாகரல் ஊராட்சிமன்றம் 28.12.2011 அன்று தீர்மான எண் 39ன்படி, ஏரியினை ஆழப்படுத்திட தீர்மானம் நிறைவேற்றப்பட்டுள்ளதாகவும், மனுதாரர் சவுடுமண் எடுக்க உத்தேசிக்கப்பட்டுள்ள பிரஸ்தாப இடத்தில், மரம், கிணறு, கட்டிடங்கள், உயர் மற்றும் தாழ்வு மின் அழுத்த கம்பிகள், புரதான சின்னங்கள், வழிபாட்டு சின்னங்கள் ஏதுமில்லை என்றும், இப்பகுதி தற்போது சமதரையாகவும், மேடுபள்ளங்கள் ஏதுமின்றியும் காணப்படுவதாகவும் தெரிவித்துள்ளனர். எனவே மனுதாரர் திரு. ஆர்.கோதண்டராமன் என்பவருக்கு 5000 லாரி லோடுகள் சவுடுமண் எடுக்க மனுதாரருக்கு அனுமதி வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

பார்வை 7ல் கண்ட உதவி புவியியலாளர்(கனிமம்),திருவள்ளூர் தனது புலத்தணிக்கை குறிப்பில், மேற்படி ஏரியில் மனுதாரருக்கு சவுடுமண் எடுக்க பொதுப்பணித்துறையினரால் பரிந்துரைக்கப்பட்ட 270மீ நீளம், 120மீ அகலம் கொண்ட பகுதி ஏரியின் மேற்கு புறத்தில் வடக்கு தெற்காக அமைந்துள்ளதென்றும், இப்பகுதி சமதரையாகவும், சவுடுமண் குவாரி செய்ய தகுதி வாய்ந்த பகுதியாகவும் அமைந்துள்ளன என்றும் இப்பகுதியில் புரதான சின்னங்களோ, கட்டுமானங்களோ, குடியிருப்புக்களோ, ஏதுமில்லை என்றும், சவுடுமண் குவாரி செய்து வாகனங்கள் மூலம் வெளியில் செல்ல பாதை வசதி உள்ளதென்றும், பரிந்துரைக்கப்பட்ட பகுதியின் கிழக்கு புறத்தில் சுமார் 50மீ அப்பால் உயர்மின் அழுத்த கம்பி ஒன்று செல்கிறது என்றும், எனவே, சில நிபந்தனைகளின்படி மனுதாரருக்கு பொதுப்பணித்துறையினரால் பரிந்துரைக்கப்பட்டு புலப்படத்தில் குறித்துக்காட்டியுள்ளவாறு 0.90மீ ஆழத்திற்கு மட்டும் உயர்மின் அழுத்த கம்பி செல்லும் பாதைக்கு எவ்வித பாதிப்பும் ஏற்படாத வகையில் குவாரிப்பணி செய்ய வேண்டும் என்ற நிபந்தனையுடன், லாரி லோடு ஒன்றிற்கு 6 கனமீட்டர் என்ற அளவில் 29160 கனமீட்டர் (அ) 4875 லாரி லோடுகள் சவுடு மண் குவாரி செய்ய, 1959 ஆம் ஆண்டு தமிழ்நாடு சிறுவகை கனிமச்சலுகை விதி 12ன் கீழ் கனிமத்திற்குண்டான மொத்த உரிம வரியை வசூலித்துக் கொண்டு மனுதாரர் திரு. ஆர்.கோதண்டராமன் என்பவருக்கு அனுமதி வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

மேலும், பார்வை 8ல் கண்ட உதவி இயக்குநர்(கனிமம்),திருவள்ளூர் அவர்களது அறிக்கையில், செயற்பொறியாளர்,பொ.ப.து, குசஸ்தலையார் வடிநிலக்கோட்டம், திருவள்ளூர் அவர்களது தொழில்நுட்ப அறிக்கை, சார் ஆட்சியர் மற்றும் வட்டாட்சியர்,திருவள்ளூர் ஆகியோர்களது அறிக்கைகள் மற்றும் உதவி புவியியலாளர்(கனிமம்),திருவள்ளூர் புலத்தணிக்கை குறிப்பு ஆகியவற்றின் அடிப்படையில், திருவள்ளூர் வட்டம், மாகரல் கிராமம், பொதுப்பணித்துறை ஏரி புல எண். 216ல், புலப்படத்தில்

Scanned with CamScanner

45

குறித்துக்காட்டியுள்ளவாறு 270மீ நீளம், 120மீ அகலம் என்ற அளவீட்டில், 0.90மீ ஆழத்திற்கு மட்டும், லாரி லோடு ஒன்றிற்கு 6 கனமீட்டர் என்ற அளவில் 29160 கனமீட்டர் (அ) 4860 லாரி லோடுகள் சவுடுமண்ணை, 1959 ஆம் ஆண்டு தமிழ்நாடு சிறுவகை கனிமச்சலுகை விதி 12ன் கீழ் கனிமத்திற்கான உரிம வரியை வசூலித்துக்கொண்டு, குவாரி செய்துகொள்ள மனுதாரர் திரு. ஆர்.கோதண்டராமன் என்பவருக்கு வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

பார்வை 9ல் கண்ட உறுப்பினர் செயலர், சுற்றுப்புறச்சூழல் துறை அவர்களது கடிதத்தில் சில நிபந்தனைகளின் கீழ், திருவள்ளூர் வட்டம், மாகரல் கிராமம், புல எண். 216(ப) பொதுப்பணித்துறை ஏரியில் மனுதாரர் திரு. ஆர்.கோதண்டராமன் என்பவர் சவுடு மண் குவாரி செய்ய சுற்றுப்புறச்சூழல் துறையின் தடை ஏதுமில்லை என தெரிவித்துள்ளார்.

எனவே, மேற்கண்ட அறிக்கைகளின் அடிப்படையில் திருவள்ளூர் வட்டம், மாகரல் கிராமம், புல எண். 216 ல் பொதுப்பணித்துறையினரால் புலப்படத்தில் குறித்துக்காட்டியுள்ள 270மீ நீளம், 120மீ அகலம் என்ற அளவில், 0.90மீ ஆழத்திற்கு மட்டும், லாரி லோடு ஒன்றிற்கு 6 கனமீட்டர் என்ற அளவில் 29160 கனமீட்டர் (அ) 4860 லாரி லோடுகள் சவுடுமண்ணை குவாரி செய்ய, 1959 ஆம் ஆண்டு தமிழ்நாடு சிறுவகை கனிமச்சலுகை விதி 12ன் கீழ் கனிமத்திற்குண்டான உரிமவரியை வசூலித்துக்கொண்டு, 60 நாட்களுக்கு (4 .01.2014 முதல் 4 .03.2014 வரை) சுற்றுப்புறச்சூழல் துறையின் நிபந்தனைகள் மற்றும் கீழ்க்கண்ட சிறப்பு நிபந்தனைகளின்படி திரு. ஆர்.கோதண்டராமன் என்பவருக்கு அனுமதி அளித்து இதன் மூலம் உத்திரவிடப்படுகிறது.

SPECIAL CONDITIONS;-

1. The lessee should adhere the environment clearance issued by the SEIAA, Lr.No. SEIAA/TN/F.No/1131/EC/1(a)/475/2013,dt. 21.6.2013.
2. The quantity about 270m x 120m x 0.90m = 29160 m3 (or) 4860 lorry loads of 2 Units SAVUDU recommended by the P.W.D. may be removed from the tank water spread area and connected to the deepest bed.
3. The pit so created should be connected to the nearest sluice by excavating a suitable channel as directed by the departmental officers.
4. The excavated SAVUDU should not be left over within the water spread area.
5. The depth of cutting should not exceed 0.90 m in any way.
6. The SAVUDU should be excavated 30m away from the toe of the bund.
7. There should not be any damages to the bund or to any cross masonry structure of the tank.
8. SAVUDU should be quarried and transported only during the day time between 7.00 AM to 5.00 PM without creating any hindrance to the village publics.
9. SAVUDU should be conveyed without causing any damage to the hydraulic structures and cross masonry works of the tank. If any damage is caused should be made good by the individual to whom the permission is granted.
10. SAVUDU should not stacked on the side slope, top and in front of masonry structures and tank bund.
11. The transporting vehicles should be fixed with registration number plate and registration number of the vehicles.
12. Any ramp formed while crossing the bund should be removed and the bund is to be made properly to the standard.
13. The SAVUDU removed should not be conveyed along the top of the bund.

Scanned with CamScanner

14. Hologram are being pasted in respect of each dispatch slips issued for quarrying purpose with effect from 1.12.2010.
15. Cubic meter of the mineral for the transportation should be noted in respect of each dispatch slips as per the permission granted for quarrying. If excess quantity of mineral is transported than the above quantity, the vehicles concerned will be seized and action taken against them as per Tamil Nadu Minor Mineral Concession Rule 1959. Registers should be maintained in the quarry sites, showing the details of dispatch slips issued for the transportation of minerals.
16. If the vehicles transporting the minerals are found with the dispatch slips, other than the Hologram issued by this department are pasted, such vehicles will be seized and action taken against them as per rules.

(அ/ந) 3.1.2014.
மாவட்ட ஆட்சியர்,
திருவள்ளூர்.

3/1/14.

பெறுநர்
திரு. ஆர்.கோதண்டராமன்,
9, MTH ரோடு
காக்களூர் கிராமம்
திருவள்ளூர் வட்டம்
திருவள்ளூர் மாவட்டம்.

நகல். செயற்பொறியாளர்,
பொதுப்பணித்துறை,
குசஸ்தலையார் வடிநிலக்கோட்டம்,
திருவள்ளூர்.
நகல். வருவாய்கோட்ட அலுவலர், திருவள்ளூர்
நகல். வட்டாட்சியர்,திருவள்ளூர்.
நகல். கிராம நிர்வாக அலுவலர்,மாகரல்
நகல். காவல்துறை கண்காணிப்பாளர்,திருவள்ளூர்.
நகல். காவல்துறை துணை கண்காணிப்பாளர்,
திருவள்ளூர்.

குத்தகைதாரர் விதிகளுக்குட்பட்டு குவாரிப்பணி செய்கிறாரா என கண்காணித்து கனிமவள விதிகளின்படி நடவடிக்கை எடுக்க கோரப்படுகிறார்கள்.

அனுப்பப்பட்டது
4.1.2014

Scanned with CamScanner

ENVIRONMENTAL

47

STATE LEVEL ENVIRONMENT
IMPACT ASSESSMENT
AUTHORITY – TAMIL NADU

3rd Floor, PanagalMaaligai,
No 1, Jeenis Road, Saidapet,
Chennai-15
Telephone 044 - 2435 9974

Lr. No.SEIAA-TN/F.No.2791/EC/1(a)/1665/2014 dated:24.02.2015

To
Thiru V.K. Sathish Kumar
No 32/15, Grace Garden, 5th Lane
Rayapuram
Chennai - 13

27 FEB 2015

Sir,

Sub. SEIAA-TN – Proposed Earth Deposit quarry at S.F.No 216(P), Magaral Village, Tiruvallur Taluk, Tiruvallur District by Thiru V.K. Sathish Kumar- Environmental Clearance – Reg.

Ref 1. Your Application for Environmental Clearance dt: 28.07.2014
2. Minutes of the SEAC held on 30.01.2015 & 31.01.2015
3. Minutes of the SEIAA meeting held on 24.02.2015

Preamble:-

This has reference to your application first cited. The proposal is for obtaining environmental clearance for quarrying of Earth Deposit at S.F.No 216(P) of Magaral Village, Tiruvallur Taluk, Tiruvallur District. The proposed mining area is reported as lying in Latitude - 13°11'51" N to 13°11'42" N, Longitude 80°02'12" E to 80°02'16" E in Topo Sheet No.66/C-04.

The mine lease area of this proposal is 3.24.0 ha.

The total area of Proposed/Existing/abandoned quarries within 500 m radius of this proposal not exceeds 5 ha. Hence General condition is not applicable, as per the Notification No. S.O.2601(E) of Ministry of Environment , Forest and Climate change, dated 07.10.2014. However, as a matter of abundant precaution a sworn affidavit in the Non judicial stamp paper stating the following has been obtained from the proponent:

1. There are no protected areas notified under the Wildlife (Protection) Act, 1972 are located within 10km radius of the proposed project site.
2. There are no critically polluted areas as identified by CPCB constituted under Water (Prevention and Control of Pollution) Act, 1974, are located within 10km radius of the proposed project site.
3. There are no Eco Sensitive areas as notified, are located within 10km radius of the proposed project site.
4. There are no Interstate boundaries and International boundaries within 10Km radius from the boundary of the proposed site.

MEMBER

Scanned with CamScanner

Scanned with CamScanner

STATE LEVEL ENVIRONMENTAL IMPACT ASSESSMENT AUTHORITY-TAMILNADU

ENVIRONMENTAL CLEARANCE

In the above circumstances this proposal is treated as B2 category and public consultation is not required as per O.M. dated 24.12.2013 of MoEF, GoI.

No Forest land is involved. Mine working will be open cast Semi-Mechanised mining and is proposed upto a depth of 0.90 metres. The production would be 29160 cu m of Earth (Savudu) over a period of 50 days. Water requirement of 0.3 KLD for drinking purposes will be met through Water vendors and 0.7 KLD required for dust suppression and green belt will be sourced through Existing bore hole. The proponent has submitted the mining plan approved by the Assistant Director, Geology and Mining, Tiruvallur District vide Rc. No.717/2011/G&M-2 dated 25.07.2014. The precise area communication has been approved by the District Collector, Tiruvallur in letter R.C. No. 717/2011/G&M-2 dated 23.07.2014. The project cost is Rs.5.46 lakhs. EMP cost is Rs.0.61 lakhs.

The proponent has furnished sworn affidavits in the Non judicial stamp paper stating the following:

1. No quarries located within 500 meter radius from the periphery of my quarry.
2. No habitations are located within 500 meters radius from the periphery of my quarry.

The proposal was considered and appraised by the SEAC based on the project documents furnished and the explanation made before the Committee in its 63rd meeting held on 30.01.2015 & 31.01.2015. The SEAC has recommended for the grant of Environmental Clearance for the said Earth quarry project.

The proposal was placed before the SEIAA in its 120th Meeting held on 24.02.2015 and the Authority considered the proposal and decided to grant environmental clearance to the said project subject to usual terms and conditions. Accordingly, the SEIAA hereby accords environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to strict compliance of the terms and conditions as follows:-

Conditions to be Complied before commencing mining operations:-

1. The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that
   - i. The project has been accorded Environmental Clearance.
   - ii. Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.
   - iii. Environmental Clearance may also be seen on the website of the SEIAA.
2. The advertisement should be made within 7 days from the date of issue of the clearance letter and a copy of the same shall be forwarded to the SEIAA.
3. NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.
4. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
5. The proponent shall ensure that First Aid Box is available at site.

Scanned with CamScanner

Scanned with CamScanner

ENVIRONMENTAL CLEARANCE

6. The environmental clearance will be co-terminus with the mine lease period, however it is limited to a maximum period of 50 days from the date of issue of EC.
7. The excavation activity shall not alter the natural drainage pattern of the area
8. The excavated pit shall be restored by the project proponent for useful purposes
9. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
10. The proponent shall do the quarrying manually.
11. It shall be ensured that the quarrying operation shall be carried out only between 7AM and 5 PM.
12. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
13. A minimum distance of 15 mts. From any civil structure shall be kept from the periphery of any excavation area.
14. Quarrying below subterranean water level should be avoided as a safe guard against Environmental Contamination and over exploitation of resources
15. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation
16. No drilling and blasting operation shall be carried out under any circumstances.
17. Necessary allocation of funds for implementation of the conservation plan shall be made and the funds so allocated shall be included in the project cost. A copy of action plan shall be submitted to the Regional Office of the Ministry of Environment and Forests, Nungambakkam.
18. Trees that already exist in the quarry site should not be cut
19. The normal activities of the villagers should not be affected due to the transportation of the mined out minerals through the village roads and adequate precaution should be taken while the actual transportation takes place.
20. It shall be ensured that the total extent of nearby quarries located within 500 meter radius from the periphery of this quarry is not exceeding 25 hectares
21. It shall be ensured that there is no habitation is located within 500 meter radius from the periphery of the quarry site
22. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
23. Rainwater shall be pumped out Via Settling Tank only
24. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.

General Conditions:

1. EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent

Scanned with CamScanner

STATE LEVEL ENVIRONMENTAL IMPACT ASSESSMENT AUTHORITY-TAMILNADU

ENVIRONMENTAL CLEARANCE

6. The environmental clearance will be co-terminus with the mine lease period however it is limited to a maximum period of 50 days from the date of issue of EC.
7. The excavation activity shall not alter the natural drainage pattern of the area
8. The excavated pit shall be restored by the project proponent for useful purposes
9. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
10. The proponent shall do the quarrying manually
11. It shall be ensured that the quarrying operation shall be carried out only between 7AM and 5 PM.
12. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
13. A minimum distance of 15 mts. From any civil structure shall be kept from the periphery of any excavation area.
14. Quarrying below subterranean water level should be avoided as a safe guard against Environmental Contamination and over exploitation of resources
15. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation
16. No drilling and blasting operation shall be carried out under any circumstances
17. Necessary allocation of funds for implementation of the conservation plan shall be made and the funds so allocated shall be included in the project cost. A copy of action plan shall be submitted to the Regional Office of the Ministry of Environment and Forests, Nungambakkam.
18. Trees that already exist in the quarry site should not be cut
19. The normal activities of the villagers should not be affected due to the transportation of the mined out minerals through the village roads and adequate precaution should be taken while the actual transportation takes place.
20. It shall be ensured that the total extent of nearby quarries located within 500 meter radius from the periphery of this quarry is not exceeding 25 hectares
21. It shall be ensured that there is no habitation is located within 500 meter radius from the periphery of the quarry site.
22. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
23. Rainwater shall be pumped out Via Settling Tank only
24. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.

General Conditions:

1. EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent

ENVIRONMENTAL CLEARANCE

2. The Proponent shall obtain the Consent for Establishment from the TNPC Board before commencing the activity.
3. No change in mining technology and scope of working should be made without prior approval of the SEIAA, Tamil Nadu.
4. No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
6. Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
7. A berm shall be left from the boundary of adjoining field having a width equal to atleast half the depth of proposed excavation.
8. Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
9. Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
10. Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
11. Public movement across the quarry lease should not be disturbed due to quarrying activity and vehicular movement.
12. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
13. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.
14. Workers/labourers shall be provided with facilities for drinking water and sanitation.
15. The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
16. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area and the approach roadas per the sworn affidavit furnished
17. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be

MEMBER

Scanned with CamScanner

Scanned with CamScanner

reported to the Ministry of Environment and Forests and its Regional Office located at Nungambakkam

18. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
19. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance
20. The SEIAA, Tamil Nadu may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
21. The SEIAA, Tamil Nadu may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this SEIAA,TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.
22. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986
23. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments,draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957,National Commission for protection of Child Right Rules,2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter
24. Any other conditions stipulated by other Statutory/Government authorities shall be complied
25. **If the periphery of any other quarry (sand, savudu, rough stone, granite etc.,) is located within 500 mts. from the periphery of this site and if the total extent of both the existing quarry and the quarry now cleared for Environmental Clearance exceeds 25 ha. of mining area, then this Environmental Clearance is not valid, since the activity shall become Category 'B1" project under the EIA Notification, 2006.**
26. **In the event of the above condition is applicable, then the proponent concerned, is to file a fresh application under EIA Notification, 2006, seeking Environmental Clearance in respect of the cluster. [A cluster of mines is defined wherein more than one mining site is located within 500 mts., from the periphery of another nearby mining site and the total area of these mining sites exceeds 25 ha. Then a EIA study report along with Public Consultation are necessitated].**
27. As CSR activity the project proponent shall take care of the needs of a nearby Government School by providing essential amenities.

26/12/15

MEMBER

Scanned with CamScanner

Scanned with CamScanner

51

STATE LEVEL ENVIRONMENTAL IMPACT ASSESSMENT AUTHORITY-TAMILNADU

ENVIRONMENTAL CLEARANCE

28. Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

MEMBER
SEIAA-TN

Copy to

1. The Secretary, Ministry of Mines, Government of India, ShastriBhawan, New Delhi.
2. The Secretary, Department of Environment and Forests, Government of Tamil Nadu, Tamil Nadu
3. The Secretary, Department of Mines and Geology, Government of Tamil Nadu, Tamil Nadu
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building, 1st & 2nd Floor, Cathedral Garden Road, Nungampakkam, Chennai – 34.
5. The Chairman, Central Pollution Control Board, PariveshBhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
6. The Chairman, Tamil Nadu Pollution Control Board, 76, Mount Salai,Guindy, Chennai-32
7. The District Collector, Tiruvallur District
8. The Controller of Geology and Mines,Guindy,Chennai-32
9. EI Division, Ministry of Environment & Forests, ParyavaranBhawan, New Delhi.
10. Spare.

Scanned with CamScanner

Scanned with CamScanner

DR. H. MALLESHAPPA, I.F.S.,
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY-TAMILNADU
3rd Floor, Panagal Maaligai,
No.1 Jeenis Road, Saidapet, Chennai-15.
Phone No : 044-24359973
Fax No : 044-24359975

Lr. No.SEIAA-TN/File No. 2791/2014, dated: 13 .09.2017

To
The District Collector
Tiruvallur Collectorate,
Tiruvallur District.

Sir,

Sub: SEIAA-TN – Proposed Savudu Deposit quarry S.F.No 216(P), Magaral Village, Tiruvallur Tk., Tiruvallur District by Thiru V.K. Sathish Kumar – Environmental Clearance – Amendment requested for certain conditions – Regarding

Ref: 1. Application dated: 28.07.2014
2. Lr. No.SEIAA-TN/F.No.2791/EC/1(a)/1665/2014 dated: 24.02.2015
3. Rc.No. 717/2011/G&M-2, dated : 06.08.2017
4. S.O.141(E) MoEF&CC, New Delhi Notification dated : 15.01.2016

*****

With respect to the reference 1st cited, the proponent Thiru. V.K. Sathish Kumar has applied for Environmental Clearance for the proposed Savudu quarry at S.F. No. 216 (P), Magaral Village, Tiruvallur Taluk, Tiruvallur District.

The Environmental Clearance was issued for the said Savudu quarry at S.F.No 216 (P), Magaral Village, Tiruvallur Taluk, Tiruvallur District vide reference 2nd cited subject to certain conditions and validity of the Environmental Clearance will be co-terminus with the mine lease period or Limited to a maximum of 50 Days from the date of issue whichever is earlier.

In the reference 3rd cited, the District Collector has requested for amendment of validity of Environmental Clearance and Method of mining mentioned in the Environmental Clearance. In this regard it is informed that the validity of Environmental Clearance was already **expired on 14.04.2015**, as per the original conditions. Hence, the validity of the Environmental Clearance has to be extended before issue of amendment to Environmental Clearance.

As per the MoEF & CC, Notification S.O. 1141 (E) dated 29th April, 2015, the proponent shall apply for extension of validity within the validity period together with updated Form-1.

Scanned with CamScanner

It is also noted that, if the proponent has filed application for extension of validity period of Environmental Clearance within one month after the validity period of EC, such cases has to be referred to the concerned Expert Appraisal Committee (EAC) or State Expert Appraisal Committee (SEAC) and based on their recommendations, the delay shall be condoned at the level of Joint Secretary in the MoEF & CC or Member Secretary, SEIAA as the case may be.

If the proponent has filed application for extension of validity period of Environmental Clearance more than one month but less than three months after the validity period of EC, such cases has to be referred to the concerned Expert Appraisal Committee (EAC) or State Expert Appraisal Committee (SEAC) and based on their recommendations, the delay shall be condoned with the approval of the Minister in charge of Environment Forest & Climate Change or Chairman, as the case may be. The condo nation of delay shall not be granted for any application for extension filed 90 days after the validity period of EC. **In this case, the proponent has not filed any application for extension of validity of EC even after the expiry of two years and four months.**

However, vide reference 4th cited, as per the MoEF&CC Notification, dated 15.01.2016, DEIAA is the authorized authority to appraise / grant EC for the proposal of Sand mining and other Minor Mineral with area of mining lease ≤ 5 Ha.

In view of the above, it is informed that the project proponent may be directed to approach DEIAA, Tiruvallur for further action in this regard after uploading the application in updated Form-I, prefeasibility report and approved mining plan for amendment to the EC through online.

It is also informed that the project proponent may be directed to approach SEIAA-TN for getting amendment to the EC after uploading the updated Form – I, Prefeasibility report and approved Mining Plan for necessary Amendment in the EC with proper justification report obtained from the Assistant Director / Deputy Director, Department of Mines and Geology and the District Collector with recommendation for issue of amendment to the EC.

The receipt of the letter may be acknowledged.

for MEMBER SECRETARY
SEIAA-TN

Copy to
Thiru V.K. Sathish Kumar
No 32/15, Grace Garden, 5th Lane,
Rayapuram
Chennai - 13

Scanned with CamScanner

THIRU A.V. VENKATACHALAM,I.F.S
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY - TAMIL NADU
3rd Floor, Panagal Maaligai,
No.1 Jeenis Road, Saidapet,
Chennai-15.
Phone No.044-24359973
Fax No. 044-24359975

17 JAN 2018

EC-AMENDMENT

Lr. No. SEIAA-TN/F.No.2791/EC/1(a)/A/1665/2014 dated 29.11.2017

23 JAN 2018

To

Thiru V.K. Sathish Kumar
No 32/15, Grace Garden, 5th Lane
Rayapuram
Chennai – 13

Sir,

Sub: SEIAA-TN –Environmental Clearance –Proposed Earth Deposit quarry at S.F.No 216(P) (PWD Tank), Magaral Village, Tiruvallur Taluk, Tiruvallur District by Thiru V.K.Sathish Kumar - Environmental Clearance - Amendment – Issued - Regarding.

Ref: 1. Your Application for Environmental Clearance dt: 28.07.2014
2. Lr. No. SEIAA-TN/F.No.2791/EC/1(a)/1665/2014 dated: 24.02.2015
3. The District Collector Rc. No.717/2011/G&M-2, dated: 25.10.2017
4. Your Letter dated 20.11.2017, online applied No.20799/2015 dt:25.10.2017
5. Minutes of the 255th SEIAA meeting held on 29.11.2017.

The Environmental Clearance was accorded vide reference 2nd cited, to Thiru V.K.Sathish Kumar, for carrying out Earth Quarrying at S.F.No. 216(P) (PWD Tank), Magaral Village, Tiruvallur Taluk, Tiruvallur District for quarrying of 29160 cu m of Savudu in an extent of 3.24.0 ha and valid up to a maximum period of 50 Days from the date of issue and which is to be expired on 15.04.2016.

In the reference 3rd cited, the District Collector, Tiruvallur District has stated that the real period of lease commences from the date of grant of permission and that process is time consuming and varies from applicant to applicant, primarily depends on the time taken by the proponent for remittance of seigniorage fee and other charges. During rainy season, such permission for desiltation could not be issued by the District Collector as the tanks will be filled with water and the District Collector requested to amend the validity of Environmental Clearance is from the date of commencement of the period of lease from the date of grant of permission by the District Collector.

The Project proponent in his letter under reference 4th cited has requested to amend the validity of the Environmental Clearance, from the date of commencing of mining operation.

Scanned with CamScanner

The above subject was placed before the 255th SEIAA meeting held on 29.11.2017 and the Authority decided to accord amendment in the Environmental Clearance already issued to the project proponent regarding the validity of the EC period.

Accordingly, the following amendment to the Environmental Clearance in the reference 2nd cited is issued as follows:

S. No 11 of the Environmental clearance may be read as follows:

The environmental clearance will be coterminous with the mine lease period or limited to maximum of 50 Days from the date of commencing of mining. However if the mining activity is not completed within the stipulated lease period and it is going to be extended further by the District Collector/Competent Authority, then the project proponent shall apply for the Extension of Environmental clearance.

Except the above amendment, all other details and conditions stipulated in the Environmental clearance dt. 24.02.2015 in the reference 2nd cited remains unaltered, subject to following additional condition.

1. **The District Collector shall ensure that the DSR (District Survey Report) shall be finalized before execution of mining lease, as per EIA Notifications 2016 as amended in 15.01.2016.**

MEMBER SECRETARY
SEIAA-TN

Copy to:

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi
2. The Principal Secretary, Environment and Forests Department, Government of Tamil Nadu, Tamil Nadu
3. The Additional Chief Secretary, Industries Department, Government of Tamil Nadu, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building, 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai 34
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
6. The Chairman, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-32
7. The District Collector, Tiruvallur District
8. The Commissioner of Geology and Mines,Guindy,Chennai-32
9. EI Division, Ministry of Environment & Forests, Paryavaran Bhawan, New Delhi.
10. Spare.

Scanned with CamScanner

Scanned with CamScanner

ENVIRONMENTAL CLEARANCE

STATE LEVEL ENVIRONMENTAL IMPACT ASSESSMENT AUTHORITY – TAMIL NADU

3rd Floor, PanagalMaaligai
No.1, Jeenis Road, Saidapet,
Chennai 15
Telephone :044 – 2435 9974

Thiru. V. Thangavelu, I.A.S. (Retd.) Chairman | Thiru V. Haridass Member | Dr. H. Malleshappa, I.F.S Member Secretary

Lr. No.SEIAA-TN/F.No.2884/EC/1(a)/2016/2014 dated:01.04.2015

To
Thiru N. Prakash
No 2/105, Tiruvalluvar Street
Theerthakarayanpattu
Palavayal
Chennai 600 052.

Sub: SEIAA-TN – Proposed Savudu Earth Deposit quarry at S.F No 216 Poromboke Pwd Tank, Magaral Village, Tiruvallur Taluk, Tiruvallur District by Thiru N. Prakash- Environmental Clearance – Reg.

Ref: 1. Your Application for Environmental Clearance dt. 26.08.2014
2. Minutes of the 64 SEAC held on 20.03.2015 & 21.03.2015
3. Minutes of the SEIAA meeting held on 01.04.2015

. . . . .

Preamble:-

This has reference to your application first cited. The proposal is for obtaining environmental clearance for quarrying of Savudu Earth Deposit at S.F.No 216 Poromboke Pwd Tank of Magarai Village, Tiruvallur Taluk, Tiruvallur District with a lease extent of 4.50.0 ha. The proposed mining area is reported as lying in Latitude - 13°11'47.05"N to 13°11'52.11"N, Longitude 80°02'06.64"E to 80°02'16.99"E in Topo Sheet No.66/C-4

The mine lease area of this proposal is 4.50.0 ha. As per the proposals, the land use pattern mentioned in the mining plan to be adopted by the proponent.

The total area of Proposed/Existing/abandoned quarries within 500 m radius of this proposal not exceeds 5 ha. Hence General condition is not applicable, as per the Notification No. S.O.2601(E) of Ministry of Environment , Forest and Climate change, dated 07.10.2014. However, the proponent has furnished the following details in Form-I and Prefeasibility Report.

1. There are no protected areas notified under the Wildlife (Protection) Act, 1972 are located within 10km radius of the proposed project site.

MEMBER SECRETARY

52

ENVIRONMENTAL CLEARANCE

2. There are no critically polluted areas as identified by CPCB constituted under Water (Prevention and Control of Pollution) Act, 1974, are located within 10km radius of the proposed project site
3. There are no Eco Sensitive areas as notified, are located within 10km radius of the proposed project site
4. There are no Interstate boundaries and International boundaries within 5Km radius from the boundary of the proposed site.

In the above circumstances this proposal is treated as B2 category and public consultation is not required as per O.M. dated 24.12.2013 of MoEF, GoI.

No Forest land is involved. Mine working will be open cast Semi-Mechanised mining and is proposed upto a depth of 0.90 metres. The production would be 40500 cu.m of Savudu Earth over a period of 55 Days. Water requirement of 0.650 KLD for drinking purposes will be met through Water supplier and 1.250 KLD required for dust suppression and green belt will be sourced through Water tanker. The proponent has submitted the mining plan approved by the Assistant Director, Geology and Mining, Tiruvallur District vide Rc. No.579/2014/G&M-2 dated 22.08.2014. The precise area communication has been approved by the District Collector, Tiruvallur in letter R.C. No. 579/2014/G&M-2 dated 28.07.2014. The project cost is Rs.38.07 lakhs. EMP cost is Rs.0.71 lakhs.

The proponent has furnished sworn affidavits in the Non judicial stamp paper stating the following:

1. There is no other operating quarry within 500m radius from the proposed quarry site.
2. No habitations are located within 500 meters radius from the periphery of my quarry.

The proposal was considered and appraised by the SEAC based on the project documents furnished and the explanation made before the Committee in its 64th meeting held on 20.03.2015 & 21.03.2015. The SEAC has recommended for the grant of Environmental Clearance for the said Savudu Earth quarry project.

The proposal was placed before the SEIAA in its 126th Meeting held on 01.04.2015 and the Authority considered the proposal and decided to grant environmental clearance to the said project subject to usual terms and conditions. Accordingly, the SEIAA hereby accords environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to strict compliance of the terms and conditions as follows:-

Conditions to be Complied before commencing mining operations:-

1. The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that
   i. The project has been accorded Environmental Clearance.

MEMBER SECRETARY

Scanned with CamScanner

ii. Copies of clearance letters are available with the Tamil Nadu Pollution Control Board

iii. Environmental Clearance may also be seen on the website of the SEIAA

2. The advertisement should be made within 7 days from the date of issue of the clearance letter and a copy of the same shall be forwarded to the SEIAA

3. NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.

4. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.

5. The proponent shall ensure that First Aid Box is available at site.

6. The environmental clearance will be co-terminus with the mine lease period, however it is limited to a maximum period of 55 Days from the date of issue of EC.

7. The excavation activity shall not alter the natural drainage pattern of the area.

8. The excavated pit shall be restored by the project proponent for useful purposes.

9. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.

10. The proponent shall do the quarrying manually.

11. It shall be ensured that the quarrying operation shall be carried out only between 7AM and 5 PM

12. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.

13. A minimum distance of 15 mts. From any civil structure shall be kept from the periphery of any excavation area.

14. Quarrying below subterranean water level should be avoided as a safe guard against Environmental Contamination and over exploitation of resources.

15. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation

16. No drilling and blasting operation shall be carried out under any circumstances.

17. Necessary allocation of funds for implementation of the conservation plan shall be made and the funds so allocated shall be included in the project cost. A copy of action plan shall be submitted to the Regional Office of the Ministry of Environment and Forests, Chennai.

18. Trees that already exist in the quarry site should not be cut.

19. The normal activities of the villagers should not be affected due to the transportation of the mined out minerals through the village roads and adequate precaution should be taken while the actual transportation takes place.

20. It shall be ensured that the total extent of nearby quarries located within 500 meter radius from the periphery of this quarry is not exceeding 25 hectares

MEMBER SECRETARY

Scanned with CamScanner

Scanned with CamScanner

ENVIRONMENTAL CLEARANCE

21. It shall be ensured that there is no habitation is located within 500 meter radius from the periphery of the quarry site.
22. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
23. Rainwater shall be pumped out Via Settling Tank only
24. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.

General Conditions:

1. EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
2. The Proponent shall obtain the Consent for Establishment from the TNPC Board before commencing the activity.
3. No change in mining technology and scope of working should be made without prior approval of the SEIAA, Tamil Nadu.
4. No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
6. Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
7. A berm shall be left from the boundary of adjoining field having a width equal to atleast half the depth of proposed excavation.
8. Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
9. Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
10. Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
11. Public movement across the quarry lease should not be disturbed due to quarrying activity and vehicular movement.
12. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
13. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be

MEMBER SECRETARY

Scanned with CamScanner

drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.

14. Workers/labourers shall be provided with facilities for drinking water and sanitation.
15. The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
16. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area and the approach road as per the sworn affidavit furnished.
17. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Chennai.
18. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
19. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.
20. The SEIAA, Tamil Nadu may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
21. The SEIAA, Tamil Nadu may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this SEIAA,TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.
22. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
23. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957,National Commission for protection of Child Right Rules,2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.
24. Any other conditions stipulated by other Statutory/Government authorities shall be complied.
25. **If the periphery of any other quarry (sand, savudu, rough stone, granite etc.,) is located within 500 mts. from the periphery of this site and if the total extent of both the existing quarry and the quarry now cleared for Environmental Clearance exceeds 25 ha. of mining area, then this Environmental Clearance is not valid, since the activity shall become Category 'B1" project under the EIA Notification, 2006.**

MEMBER SECRETARY

Scanned with CamScanner

26. In the event of the above condition is applicable, then the proponent concerned, is to file a fresh application under EIA Notification, 2006, seeking Environmental Clearance in respect of the cluster. [A cluster of mines is defined wherein more than one mining site is located within 500 mts., from the periphery of another nearby mining site and the total area of these mining sites exceeds 25 ha. Then a EIA study report along with Public Consultation are necessitated].
27. As CSR activity the project proponent shall take care of the needs of a nearby Government School by providing essential amenities.
28. Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

MEMBER SECRETARY
SEIAA-TN

Copy to:

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. The Secretary, Department of Environment and Forests, Government of Tamil Nadu, Tamil Nadu.
3. The Secretary, Department of Mines and Geology, Government of Tamil Nadu, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building, 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai – 34.
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
6. The Chairman, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-32
7. The District Collector, Tiruvallur District
8. The Commissioner of Geology and Mines,Guindy,Chennai-32
9. EI Division, Ministry of Environment & Forests,Indra Paryavaran Bhawan, New Delhi.
10. Spare.

MEMBER SECRETARY

Scanned with CamScanner

57

THIRU A.V. VENKATACHALAM,I.F.S
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY - TAMIL NADU
3rd Floor, Panagal Maaligai,
No 1 Jeenis Road, Saidapet,
Chennai-15
Phone No 044-24359973
Fax No 044-24359975

EC-AMENDMENT

Lr. No. SEIAA-TN/F.No.2884/EC/1(a)/A/2016/2014 dated: 21.11.2017

To

Thiru N. Prakash
No 2/105, Tiruvalluvar Street
Theerthakarayanpattu
Palavayal
Chennai - 600 052

6 DEC 2017

Sir,

Sub: SEIAA-TN - Environmental Clearance - Proposed Savudu Deposit quarry at S.F.No 216(P) (PWD Tank), Magaral Village, Tiruvallur Taluk, Tiruvallur District by Thiru N. Prakash - Environmental Clearance - Amendment - Issued - Regarding.

Ref:
1. Your Application for Environmental Clearance dt: 26.08.2014
2. Lr. No. SEIAA-TN/F.No.2884/EC/1(a)/2016/2014 dated: 01.04.2015
3. The District Collector Rc. No.579/2014/G&M-2, dated: 07.08.2017 & 25.10.2017
4. Your Letter dated 26.10.2017, online applied No.20793/2015 dt:24.10.2017
5. Minutes of the 253rd SEIAA meeting held on 21.11.2017.

The Environmental Clearance was accorded vide reference 2nd cited, to Thiru N. Prakash, for carrying out Savudu Quarrying at S.F.No. 216(P) (PWD Tank), Magaral Village, Tiruvallur Taluk, Tiruvallur District for quarrying of 40500 cu.m of Savudu in an extent of 4.50.0 ha and valid up to a maximum period of 55 Days from the date of issue and which is to be expired on 25.05.2015.

In the reference 3rd cited, the District Collector, Tiruvallur District has stated that the real period of lease commences from the date of grant of permission and that process is time consuming and varies from applicant to applicant, primarily depends on the time taken by the proponent for remittance of seigniorage fee and other charges. During rainy season, such permission for desiltation could not be issued by the District Collector as the tanks will be filled with water and the District Collector requested to amend the validity of Environmental Clearance is from the date of commencement of the period of lease from the date of grant of permission by the District Collector.

Scanned with CamScanner

The Project proponent in his letter under reference 4[th] cited has requested to amend the validity of the Environmental Clearance, from the date of commencing of mining operation.

The above subject was placed before the 253[rd] SEIAA meeting held on 21.11.2017 and the Authority decided to accord amendment in the Environmental Clearance already issued to the project proponent regarding the validity of the EC period.

Accordingly, the following amendment to the Environmental Clearance in the reference 2[nd] cited is issued as follows:

S. No 11 of the Environmental clearance may be read as follows.

The environmental clearance will be coterminous with the mine lease period or limited to maximum of 55 Days from the date of commencing of mining. However if the mining activity is not completed within the stipulated lease period and it is going to be extended further by the District Collector/Competent Authority, then the project proponent shall apply for the Extension of Environmental clearance.

Except the above amendment, all other details and conditions stipulated in the Environmental clearance dt. 01.04.2015 in the reference 2[nd] cited remains unaltered. subject to following additional condition.

1. **The District Collector shall ensure that the DSR (District Survey Report) shall be finalized before execution of mining lease, as per EIA Notification 2016 as amended 15.01.2016.**

MEMBER SECRETARY
SEIAA-TN

Copy to:

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. The Principal Secretary, Environment and Forests Department, Government of Tamil Nadu, Tamil Nadu.
3. The Additional Chief Secretary, Industries Department, Government of Tamil Nadu, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building, 1[st] & 2[nd] Floor, Cathedral Garden Road, Nungambakkam, Chennai – 34.
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
6. The Chairman, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-32
7. The District Collector, Tiruvallur District
8. The Commissioner of Geology and Mines,Guindy,Chennai-32
9. EI Division, Ministry of Environment & Forests, Paryavaran Bhawan, New Delhi.
10. Spare.

Scanned with CamScanner

Dr. S. KALYANASUNDARAM ,I.F.S.(Retd.)
CHAIRMAN

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY – TAMIL NADU
3rd Floor, Panagal Maaligai No.1 Jeenis Road, Saidapet,Chennai-15
Phone No 044-24359974
Fax No 044-24359975

ENVIRONMENTAL CLEARANCE

Lr. No.SEIAA-TN/F.No.4233/EC/1(a)/2672/2015 dated:05.01.2016

16 MAR 2016

To
Thiru. J. Ravi
No.2/25, Perumal Koil Street
Mettuthumbur
Chennai-600055

Sir,

Sub: SEIAA-TN – Proposed Savudu Deposit quarry at S.F.No 216 (P), Magarai Village, Tiruvallur Taluk, Tiruvallur District by Thiru. J. Ravi- Environmental Clearance – Reg

Ref: 1. Your Application for Environmental Clearance dt: 07.10.2015
2. Minutes of the 71 SEAC held on 29.12.2015,30.12.2015&31.12.2015
3. Minutes of the SEIAA meeting held on 05.01.2016

Details of Minor Mineral Activity:-

This has reference to your application first cited. The proposal is for obtaining environmental clearance for mining/quarrying of minor minerals based on the particulars furnished in your application as shown below:

1	Name of Project Proponent and address	Thiru. J. Ravi No.2/25, Perumal Koil Street Mettuthumbur Chennai-600055
2	Location of the Proposed Activity	
	Survey Number	216 (P)
	Latitude and Longitude	13°11'37.39"N to 13°11'46.56"N 80°02'08.54"E to 80°02'13.13"E
	Village	Magarai
	Taluk	Tiruvallur
	District	Tiruvallur

CHAIRMAN
SEIAA-TN

Scanned with CamScanner

3	Proposed Activity	
	i. Minor mineral	Savudu
	ii. Mining Lease Area	3.24.0 Ha
	iii. Approved quantity	29160 cu.m of Savudu
	iv. Depth of Mining	0.90 m
	v. Type of mining	Open cast mining-semi mechanised
	vi. Category(B1/B2)	B2
	vii. Precise Area Communication	Rc.No. 1395/2013/G&M-2 Dated 27.03.2015
	viii. Mining plan approval	Assistant Director Rc.No. 1395/2013/G&M-2 Dated 31.03.2015
	ix. Mining lease period	50 Days
4	Whether Project area attracts any General conditions specified in the EIA notification, 2006 as amended:-	Not attracted. Affidavit furnished
5	Man Power requirement per day:	14 Employees
6	Utilities	
	i. Source of Water :	Water canes/open wells
	ii. Quantity of Water Requirement in KLD:	
	a. Domestic b. Industrial c. Green Belt & Dust Suppression	4.0 KLD } 2.0 KLD
	iii. Power Requirement: a. Domestic Purpose b. Industrial Purpose	TNEB 90 Litres of Diesel
7	Cost i. Project Cost ii. EMP Cost	Rs. 32.50 Lakhs Rs. 3.30 Lakhs
8	Public Consultation:-	Not required as per O.M. dated 24.12.2013 of MoEF, GoI.
9	Date of Appraisal by SEAC:- Agenda No:	29.12.2015,30.12.2015&31.12.2015 71-95
10	Date of Review/Discussion by SEIAA and the Remarks:- The proposal was placed before the SEIAA in its 154th Meeting held on **05.01.2016** and the Authority after careful consideration, decided to grant environmental clearance to the said project Mining of Savudu subject to terms and conditions stipulated under the provisions of Environment Impact Assessment Notification, 2006 as amended.	
11	Validity: **The Environmental Clearance will be coterminous with the mine lease period or Limited to a maximum of 50 Days from the date of issue whichever is earlier.**	

CHAIRMAN

Scanned with CamScanner

Scanned with CamScanner

Conditions to be Complied before/during commencing operations:-

1. The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that
   i. The project has been accorded Environmental Clearance.
   ii. Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.
   iii. Environmental Clearance may also be seen on the website of the SEIAA.
   iv. The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the SEIAA.
2. The applicant has to obtain land use classification as industrial use before issue/renewal of mining lease.
3. NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.
4. The project proponent shall comply the conditions laid down in the Section V, Rule 36 of Tamil Nadu Minor Minerals Concession Rules 1959.
5. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
6. The proponent shall ensure that First Aid Box is available at site.
7. The excavation activity shall not alter the natural drainage pattern of the area.
8. The excavated pit shall be restored by the project proponent for useful purposes.
9. The proponent shall quarry and remove only in the permitted and approved areas.
10. The proponent shall do the quarrying manually.
11. It shall be ensured that the quarrying operation shall be carried out between 7AM and 5 PM.
12. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
13. A minimum distance of 15 mts from any civil structure shall be kept from the periphery of any excavation area.
14. Depth of quarrying shall be 2m above the ground water table /approved depth of mining whichever is lesser to be considered as a safe guard against Environmental Contamination and over exploitation of resources.
15. The mined out pits should be backfilled wherever warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.

CHAIRMAN
SEIAA-TN

Scanned with CamScanner

68

16. No drilling and blasting operation shall be carried out under any circumstances.
17. Free silica test should be conducted and reported
18. Air Sampling at intersection point should be conducted and reported
19. Bunds to be provided at the boundary of the project site.
20. Ground water quality monitoring should be conducted once in 3 Months
21. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
22. Rainwater shall be pumped out Via Settling Tank only
23. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area
24. Atleast 10 neem trees should be planted around the boundary of the quarry site.
25. Floor of excavated pit to be levelled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
26. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
27. The Project Proponent shall ensure a minimum of 2.5% of the annual turn over will be utilized for the CSR Activity
28. The Project Proponent shall provide solar lighting system to the nearby villages
29. The Project Proponent shall comply the mining and other relevant rules and regulations where ever applicable.
30. As per MoEF&CC, GoI, Office Memorandum dated 30.03.2015, prior clearance from Forestry & Wild Life angle including clearance from obtaining committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the project site is located within 10KM from National Park and Sanctuaries.
31. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities. Necessary allocation of funds for implementation of the conservation plan shall be made and the funds so allocated shall be included in the project cost. A copy of action plan shall be submitted to the Regional Office of the Ministry of Environment and Forests, Chennai.
32. **It shall be ensured that the total extent of Mining area including existing, abandoned and proposed shall not exceed 25 Ha within 500 meter radius from the boundary of this quarry within the mining lease period of this application. If the area exceeds, the applicant has to obtain fresh Environmental Clearance submitting EIA Study Report under Category "B1"**
33. It shall be ensured that there is no habitation is located within 500 meter radius from the periphery of the quarry site.
34. Whenever/wherever, "Savudu" /" Red Earth" /"Brick Earth" are removed from tanks, the project proponents should see that the free flow of water from and into the tanks are ensured through maintenance of inlet and outlet channels. Removal Earth should be in smooth, sloppy way towards deeper portion of the tank.
35. The Assistant/Deputy Director of Geology & Mining shall ensure that the total extent of mining area within 500m radius of this quarry not exceeds 25ha before execution of the quarry lease proceedings.

General Conditions 1 EC ... 2 T ... 3

Kalyani S.
CHAIRMAN
SEIAA TN

Scanned with CamScanner

Scanned with CamScanner

General Conditions:

1. EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
2. The Proponent shall obtain the Consent for Establishment from the TNPC Board before commencing the activity.
3. No change in mining technology and scope of working should be made without prior approval of the SEIAA, Tamil Nadu.
4. No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
6. Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
7. A berm shall be left from the boundary of adjoining field having a width equal to atleast half the depth of proposed excavation.
8. Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
9. Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
10. Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
11. All Personnel shall be provided with protective respiratory devices including safety shoes,Masks,gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
12. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.
13. Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.
14. The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
15. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Chennai.
16. Land use classification as per DTCP/Agriculture shall meet the requirement of mining/industrial use.

CHAIRMAN
SEIAA-TN

Scanned with CamScanner

17. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
18. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.
19. The SEIAA, Tamil Nadu may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
20. The SEIAA, Tamil Nadu may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this SEIAA, TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.
21. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
22. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957,National Commission for protection of Child Right Rules,2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.
23. The Environmental Clearance shall not be used as a document to obtain any other clearance unless it is specifically prescribed by the issuing authority.
24. Any other conditions stipulated by other Statutory/Government authorities shall be complied.
25. Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

CHAIRMAN
SEIAA-TN

Copy to:

1. The Secretary, Ministry of Mines, Government of India, ShastriBhawan, New Delhi.
2. The Principal Secretary, Environment and Forests Department, Government of Tamil Nadu, Tamil Nadu.
3. The Additional Chief Secretary, Industries Department, Government of Tamil Nadu, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building, 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai – 34.
5. The Chairman, Central Pollution Control Board, PariveshBhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
6. The Chairman, Tamil Nadu Pollution Control Board, 76, Mount Salai,Guindy, Chennai-32
7. The District Collector, Tiruvallur District
8. The Commissioner of Geology and Mines,Guindy,Chennai-32
9. EI Division, Ministry of Environment & Forests, ParyavaranBhawan, New Delhi.
10. Spare.

Scanned with CamScanner

71

SEIAA 7963
12.23.15939

DR. H. MALLESHAPPA, I.F.S.,
MEMBER SECRETARY

20 SEP 2017

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY-TAMILNADU
3rd Floor, Panagal Maaligai,
No.1 Jeenis Road, Saidapet,
Chennai-15.
Phone No : 044-24359973
Fax No : 044-24359975

Lr. No.SEIAA-TN/File No. 4233/2015, dated: 13.09.2017

To
The District Collector
Tiruvallur Collectorate,
Tiruvallur District.

Ad mines

Sir,

Sub: SEIAA-TN – Proposed Savudu Deposit quarry at at S.F.No 216 (P), Magaral Village, Tiruvallur Taluk, Tiruvallur District by Thiru. J. Ravi - Environmental Clearance – Amendment requested for certain conditions – Regarding

Ref: 1. Application dated: 07.10.2015
2. Lr. No.SEIAA-TN/F.No.4233/EC/1(a)/2672/2015 dated:05.01.2016
3. Rc.No. 1395/2013/G&M-2, dated : 06.08.2017
4. S.O.141(E) MoEF&CC, New Delhi Notification dated : 15.01.2016

*****

With respect to the reference 1st cited, the proponent Thiru. J. Ravi has applied for Environmental Clearance for the proposed Savudu quarry at S.F.No 216 (P), Magaral Village, Tiruvallur Taluk, Tiruvallur District

The Environmental Clearance was issued for the said Savudu quarry at S.F.No 216 (P), Magaral Village, Tiruvallur Taluk, Tiruvallur District vide reference 2nd cited subject to certain conditions and validity of the Environmental Clearance will be co-terminus with the mine lease period or Limited to a maximum of 50 Days from the date of issue whichever is earlier.

In the reference 3rd cited, the District Collector has requested for amendment of validity of Environmental Clearance and Method of mining mentioned in the Environmental Clearance. In this regard it is informed that the validity of Environmental Clearance was already **expired on 24.02.2016**, as per the original conditions. Hence, the validity of the Environmental Clearance has to be extended before issue of amendment to Environmental Clearance.

As per the MoEF & CC, Notification S.O. 1141 (E) dated 29th April, 2015, the proponent shall apply for extension of validity within the validity period together with updated Form-I.

Scanned with CamScanner

It is also noted that, if the proponent has filed application for extension of validity period of Environmental Clearance within one month after the validity period of EC, such cases has to be referred to the concerned Expert Appraisal Committee (EAC) or State Expert Appraisal Committee (SEAC) and based on their recommendations, the delay shall be condoned at the level of Joint Secretary in the MoEF & CC or Member Secretary, SEIAA as the case may be.

If the proponent has filed application for extension of validity period of Environmental Clearance more than one month but less than three months after the validity period of EC, such cases has to be referred to the concerned Expert Appraisal Committee (EAC) or State Expert Appraisal Committee (SEAC) and based on their recommendations, the delay shall be condoned with the approval of the Minister in charge of Environment Forest & Climate Change or Chairman, as the case may be. The condo nation of delay shall not be granted for any application for extension filed 90 days after the validity period of EC. **In this case, the proponent has not filed any application for extension of validity of EC even after the expiry of one year and six months.**

However, vide reference 4th cited, as per the MoEF&CC Notification, dated : 15.01.2016, DEIAA is the authorized authority to appraise / grant EC for the proposal of Sand mining and other Minor Mineral with area of mining lease ≤ 5 Ha.

In view of the above, it is informed that the project proponent may be directed to approach DEIAA, Tiruvallur for further action in this regard after uploading the application in updated Form-I, prefeasibility report and approved mining plan for amendment to the EC through online.

It is also informed that the project proponent may be directed to approach SEIAA-TN for getting amendment to the EC after uploading the updated Form – I, Prefeasibility report and approved Mining Plan for necessary Amendment in the EC with proper justification report obtained from the Assistant Director / Deputy Director, Department of Mines and Geology and the District Collector with recommendation for issue of amendment to the EC.

The receipt of the letter may be acknowledged.

for MEMBER SECRETARY
SEIAA-TN

Copy to
Thiru. J. Ravi
No.2/25, Perumal Koil Street
Mettuthumbur
Chennai-600055

Scanned with CamScanner

Scanned with CamScanner

6 DEC 2017

THIRU A.V. VENKATACHALAM,I.F.S
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY - TAMIL NADU
3rd Floor, Panagal Maaligai,
No.1 Jeenis Road, Saidapet,
Chennai-15.
Phone No 044-24359973
Fax No. 044-24359975

EC -AMENDMENT

Lr. No. SEIAA-TN/F.No.4233/EC/1(a)/A/2672/2015 dated: 20.11.2017

To

Thiru.J.Ravi
No.2/25, Perumalkovil street,
Mettuthumbur,
Chennai-600055

Sir,

Sub: SEIAA-TN –Environmental Clearance –Proposed **Savudu** Deposit quarry at S.F.No 216(P) (PWD Tank), Magaral Village, Tiruvallur Taluk, Tiruvallur District by Thiru J.Ravi - Environmental Clearance - Amendment – Issued - Regarding.

Ref:
1. Your Application for Environmental Clearance dt: 07.10.2015
2. Lr. No. SEIAA-TN/F.No.4233/EC/1(a)/2672/2015 dated: 05.01.2016
3. The District Collector Rc. No. 1395/2013/G&M-2, dated: 06.08.2017 & 25.10.2017
4. Your Letter dated 26.10.2017, online applied No:20792/2016 dt:24.10.2017
5. Minutes of the 252nd SEIAA meeting held on 20.11.2017

- - - - -

The Environmental Clearance was accorded vide reference 2nd cited, to Thiru J.Ravi, for carrying out Savudu Quarrying at S.F.No. 216(P) (PWD Tank), Magaral Village, Tiruvallur Taluk, Tiruvallur District for quarrying of 29160 cu.m of Savudu in an extent of 3.24.0 ha and valid up to a maximum period of 50 Days from the date of issue and which is to be expired on 24.02.2016.

In the reference 3rd cited, the District Collector, Tiruvallur District has stated that the real period of lease commences from the date of grant of permission and that process is time consuming and varies from applicant to applicant, primarily depends on the time taken by the proponent for remittance of seigniorage fee and other charges. During rainy season, such permission for desiltation could not be issued by the District Collector as the tanks will be filled with water and the District Collector requested to amend the validity of Environmental Clearance is from the date of commencement of the period of lease from the date of grant of permission by the District Collector.

The Project proponent in his letter under reference 4th cited has requested to amend the validity of the Environmental Clearance, from the date of commencing of mining operation.

Scanned with CamScanner

The above subject was placed before the 252nd SEIAA meeting held on 20.11.2017 and the Authority decided to accord amendment in the Environmental Clearance already issued to the project proponent regarding the validity of the EC period.

Accordingly, the following amendment to the Environmental Clearance in the reference 2nd cited is issued as follows:

S. No 11 of the Environmental clearance may be read as follows:

The environmental clearance will be coterminous with the mine lease period or limited to maximum of 50 Days from the date of commencing of mining. However if the mining activity is not completed within the stipulated lease period and it is going to be extended further by the District Collector/Competent Authority, then the project proponent shall apply for the Extension of Environmental clearance.

Except the above amendment, all other details and conditions stipulated in the Environmental clearance dt. 05.01.2016 in the reference 2nd cited remains unaltered, subject to following additional condition.

1. **The District Collector shall ensure that the DSR (District Survey Report) shall be finalized before execution of mining lease, as per EIA Notifications 2016 as amended in 15.01.2016.**

MEMBER SECRETARY
SEIAA-TN

Copy to:

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. The Principal Secretary, Environment and Forests Department, Government of Tamil Nadu, Tamil Nadu.
3. The Additional Chief Secretary, Industries Department, Government of Tamil Nadu, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building, 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai – 34.
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
6. The Chairman, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-32
7. The District Collector, Tiruvallur District
8. The Commissioner of Geology and Mines, Guindy, Chennai-32
9. EI Division, Ministry of Environment & Forests, Paryavaran Bhawan, New Delhi.
10. Spare.

Received the original

Scanned with CamScanner

75 20

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Application No.64 of 2015 (SZ)

In the matter of

1. G.Ramesh
Magaral Village, Kooduvalli Post
Tiruvallur Taluk, Tiruvallur District .. Applicant

Vs.

1. The District Collector,
Tiruvallur

2. The Assistant Director of Mines & Minerals
Office of the District Collector,
Tiruvallur

3. The Superintending Engineer,
Public Works Department,
Tiruvallur

4. The Secretary,
State Level Environment Impact
Assessment Authority,
Panagal Buildings, Chennai 600015

5. Mr.V.K.Sathish Kumar
No.32/15, Grace Garden, V Lane,
Royapuram, Chennai 600013

6. Mr.Prakash,
No.2/105, Thiruvallur Street,
Theerthakarayanpattu,
Palavayal, Chennai 600052
(R6 is impleaded as per the order of Tribunal
Dated 29.09.2016 made in M/.A.No.153 of 2016)

.. Respondents

Counsel appearing for the applicant:

M/s.R.Selvakumar and C.Krishnamurthy

Counsel appearing for the respondents

Mr.M.K.Subramanian & P.Velmani for r1 & R2
M/s.Abdul Saleem, Saravanan and Vidyalakshmi for R3
Mr.M.R.Gokul Krishnan for R4
Mr.V.K.Sathish Kumar for R5

ORDER

Present

Hon'ble Justice Dr.P.Jyothimani, Judicial Member

Hon'ble Shri P.S.Rao, Expert Member

24th January, 2017

Scanned with CamScanner

1 We have heard learned counsel appearing for the applicant as well as the learned counsel appearing for the respondent Nos 1 to 4 and 6. The 5th respondent Mr.V.K.Sathish Kumar, having received notice, has not chosen to appear. In fact, in our original order in the Application dated 17.10.2016 also it is the name of the 5th respondent Mr.V.K.Sathish Kumar which has been entered. It was on the basis that the present applicant was an encroacher like that of one, Mr.G.Venkatesan who was the applicant in Application No.121 of 2015, we have passed a common order on 17.10.2016 dismissing the application.

2 However, on a Review Application filed by the applicant in Application No.64 of 2015 (G.Ramesh) in Review Application No.6 of 2016 when it is informed that it is only G.Venkatesan who was an encroacher and not the present applicant, the matter is directed to be reopened.

3. The grievance of the applicant is that he is the owner of agricultural lands measuring an extent of 59 acres in Survey Nos.185/3, 187/2, 187/4, 206/1 and 207/3B of No.43, Magaral Village in Thiruvallur District. It is further stated that the adjoining lands to a large extent are irrigated by 'Periya Eri' which lies in Survey No.216 of Magaral Village and from Peria Eri a channel goes to Magaral Village, through Karanai Village and the said Agriculturists are depending upon the water from Peria Eri. A Meeting of the Village Committee was convened on 26.01.2015 and in the circumstances that the seasonal rain has failed for 3 years, a resolution was passed that there shall not be any quarrying of Savudu in the said area.

4. It is the case of the applicant that some strangers, headed by the 5th respondent, have started excavating savudu and when the villagers questioned, it was informed by the 5th respondent that he was having proper quarry license. It was in those circumstances the applicant and other villagers have given representations to the District Collector and Assistant Director of Mines and Minerals viz., 1st and 2nd respondents dated 07.03.2015 bringing to the notice of the said Authorities that the Government has already framed guidelines in G.O.Ms No.938 dated 07.06.1988 and prescribed various conditions for quarrying in Lake beds and other areas. The Peria Eri Lake/Tank and the Earth are in the same level with that of the sluice and therefore as per the above G.O. quarrying is not permissible. Since the representations were not considered and the 5th respondent has been continuously quarrying savudu, the present application is filed to forbear the official respondent Nos.1 to 4 from sanctioning/ granting savudu (sand) quarry license/ permit to the 5th respondent or anyone claiming that he is having a quarrying license over lake bed of Peria Eri in Survey No.216 of Makaral Village, Thiruvallur Taluk and District in contravention of G.O.Ms No.938 dated 07.06.1988.

Scanned with CamScanner

5. It appears that SEIAA has granted EC in favour of Mr.V.K.Sathishkumar 5th respondent herein, who has not chosen to appear before this Tribunal having received notice. However, the local authorities based on provisions of G.O.No.938 dated 07.06.1988 have not granted any permission to quarry and admittedly as on date, the 5th respondent is not quarrying and he has not paid Seigniorage fee and consequently he is not entitled to quarry the same.

6. In G.O.Ms.No.938 dated 07.06.1988, direction has been given by the Government that the persons who are desirous of removing the soil from the irrigation tanks shall be permitted to do so subject to the following conditions:

1. The earth should not be removed below the sill level of the lowest level of sluice of the tank, since the capacity of the tank by removal of earth below the sill level will only be a dead storage of the tank.
2. The earth shall not be removed within the distance of 5 times the maximum height of the tank bund from the front toe of the bund.
3. The cart, lorry or any other vehicle used for removing and conveying the earth shall not cross the bund except in authorised cart track crossings or ramps. Such vehicle should not pass over the surplus weir or appurtenant works.
4. The vehicles should not cross the channel supplying water to the tank or the surplus courses except over culvert or bridges.
5. Seigniorage charges need not be recovered for earth removed and used for agricultural purposes; such levies are to be made for the earth used for the manufacture of bricks and other commercial purposes. Revenue Department will be the authority to collect seigniorage charges.
6. The earth from the tank shall be removed only during the period when there is no storage.
7. The public works department officials shall have the right to refuse permission to remove the earth without assigning any reason therefor in the interest of safeguarding the tank and its ayacut.
8. The authority by competent to sanction quarrying permit and the seigniorage fee shall be as prescribed in G.O.Ms.No.322 Industries Department dated 2.3.88 as amended.

7. Therefore, by virtue of such conditions prescribed, unless and until the conditions are complied with, the Collector himself has no authority to grant permission to any person to extract Savudu. Further, it is the policy of the Government that in so far as it relates to extraction of savudu, the permitted people are agriculturists living in the same area by way of right of pre-emption as the same since the same is useful for their agricultural operations.

In the circumstances, though it is the case of the applicant that the 5th respondent is not complying with the conditions of G.O. which has not been controverted on the other hand, it is the case of the 5th respondent as submitted by the learned counsel that the 5th respondent has not been given any permit and he has not paid any seigniorage fee, we are of the view that the applicant's case has to be accepted. In view of the same, the application stands allowed with the directions to official respondents not to permit the 5th respondent or any other person to quarry in the Peria Eri comprised in Survey No.216, Makaral Village unless and until such persons are granted permission based on compliance of the terms and conditions stipulated in G.O.Ms. No.938 dated 7.6.1988 and follow the policy of the Government in this regard. There shall be no order as to cost.,

Sd/-
Justice Dr.P.Jyothimani

Sd/-
Shri P.S.Rao
Expert Member

Scanned with CamScanner

THIRUVALLUR DISTRICT

BEFORE THE NATIONAL GREEN TRIBUNAL SITTING (SZ) AT CHENNAI
O. A. No. 179 OF 2020

****

TYPED SET

****

Government Pleader

Scanned with CamScanner